

Urgent Court Matter

**HP STATE POLLUTION CONTROL BOARD,
BELOW BCS, PHASE-III, NEW SHIMLA**

No. PCB/OA No. 428/2022 /- 13919

Dated:- 07/10/2022

From: The Member Secretary

To

The Registrar General,
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, Near India Gate, New Delhi ,
Delhi 110001.

Subject:- Original Application No. 428/2022 titled Khushal Singh and others V/s State of HP pending before the Hon'ble NGT.

Sir,

Kindly refer to order dated 15-07-2022 passed by Hon'ble National Green Tribunal in the afore-cited matter alleging unauthorized conversion and allotment of 0.5655 hectare of Forest land for installation of 1.5 MW Micro Hydro-electric power project in village Surah Tehsil Thunag District Mandi in Himachal Pradesh, wherein following directions has been passed:-

".....In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB, Principal Chief Conservator of Forests, State of Himachal Pradesh and Deputy Commissioner, Mandi. Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law. State PCB will be the Nodal agency for coordination and compliance.

3. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. 4. List the matter for further consideration on 11.10.2022....."

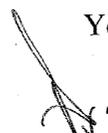
In this connection, it is submitted that in compliance to afore-cited directions the Joint inspection of the said Small Hydro Electric Project Site and the surrounding area was carried out by the Committee on 12.08.2022 at 11:00 AM wherein representatives of concerned departments were also associated and following were present (i) Deputy Commissioner Mandi, Distt. Mandi H.P. (ii) Additional District Magistrate, Mandi, Distt. Mandi H.P. (iii) Sub-Divisional

Officer (C) Thunag, Tehsil Thunag, Distt. Mandi (iv), Executive Engineer, HPPWD Seraj at Janjehli, Distt. Mandi (v), Executive Engineer, Jal Shakti Vibhag, Thunag, Distt. Mandi (vi), Assistant Engineer, HPPWD Sub-Division Bagsiad, Distt. Mandi. (vii), Assistant Engineer, Jal Shakti Vibhag Kelodhar, Distt. Mandi. (viii), Pradhan, Gram Panchayat Surah, Distt. Mandi H.P. (ix), Deputy Ranger, B.O. Bagsiad, Forest Division Nachan, Distt. Mandi and (x) Environmental Engineer, HP State Pollution Control Board Mandi, Distt. Mandi H.P.

The Joint Committee has submitted a detailed factual and Action Taken Report (enclosed herewith as **Annexure-A**) which may kindly be taken / placed on record please.

(Encl: As above)

Yours faithfully


Apoorv Devgan, (IAS)
Member Secretary
HPSPCB, Shimla-9

O/c

JOINT INSPECTION CUM ACTION TAKEN REPORT OF THE COMMITTEE CONSTITUTED VIDE HON'BLE NGT ORDERS DATED 15.07.2022 IN O.A. NO. 428/2022 TITLED AS KHUSHAL SINGH & OTHERS VS STATE OF H.P & OTHERS.

BACK GROUND

A complaint was admitted in the Hon'ble NGT as O.A. No. 428/2022 titled as Khushal Singh & Others vs State of HP & Others w.r.t to a small hydro electric power project in Village Surah, Tehsil Thunag, District Mandi, Himachal Pradesh-

“1. Khushal Singh and other residents of Village Surah, Tehsil Thunag, District Mandi, Himachal Pradesh have sent the present letter petition, which has been treated and registered as Original Application, complaining about unauthorized conversion and allotment of 0.5655 hectare of Forest land for installation of 1.5 MW Micro Hydro-electric power project in village Surah Tehsil Thunag District Mandi in Himachal Pradesh. The company is alleged to have obtained FRA certificate illegally and deceitfully by putting forged signatures of the villagers. It is further alleged that complaint was made to the concerned authorities in this regard but no action has been taken. The company has applied for additional forest land to Sub-Divisional Magistrate, Thunag, Mandi who has without jurisdiction ordered for identification of forest land. The Company is putting the life of the villagers in danger as well as polluting the environment by carrying explosive works without permission and necessary infrastructure..... “

As per the directions passed by the Hon'ble National Green Tribunal in the said orders -

“.....2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB, Principal Chief Conservator of Forests, State of Himachal Pradesh and Deputy Commissioner, Mandi. Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law. State PCB will be the Nodal agency for coordination and compliance.”

In compliance to the orders of the Hon'ble National Green Tribunal, the said committee carried out site visit in order to look into the grievances of the applicant and verify the factual position on ground. The details of the same are as below –

1. JOINT INSPECTION OF THE COMMITTEE

The Joint inspection of the Small Hydro Electric Project Site and the surrounding area was carried out by the Committee on **12.08.2022 at 11:00 AM**. The following Committee members and the Co-opted officials of various departments were present during the visit of the Committee:

1. The Deputy Commissioner Mandi, Distt. Mandi H.P.
2. The Additional District Magistrate, Mandi, Distt. Mandi H.P.
3. The Sub-Divisional Officer (C) Thunag, Tehsil Thunag, Distt. Mandi
4. The Executive Engineer, HPPWD Seraj at Janjehli, Distt. Mandi
5. The Executive Engineer, Jal Shakti Vibhag, Thunag, Distt. Mandi
6. The Assistant Engineer, HPPWD Sub-Division Bagsiad, Distt. Mandi.
7. The Assistant Engineer, Jal Shakti Vibhag Kelodhar, Distt. Mandi.
8. Pradhan, Gram Panchayat Surah, Distt. Mandi H.P.
9. Deputy Ranger, B.O. Bagsiad, Forest Division Nachan, Distt. Mandi.
10. The Environmental Engineer, HP State Pollution Control Board Mandi, Distt. Mandi H.P.

The applicant was also contacted and requested to associate the Joint inspection committee but he could not attend the same due to some medical emergency.

2. GEOGRAPHICAL LOCATION OF THE HEP (HYDRO ELECTRIC PROJECT)

The HEP is located at Village Surah, Tehsil Thunag, Distt. Mandi. (Latitude: 31°35'56.4"N, Longitude: 77°07'27.8"E). The area does not have any other commercial activity or industrial activity.

3. NATURE OF ACTIVITIES IN THE PROJECT

The Hydro Electric Power Project is establishing in the name and style of M/s Micro Hydro Electric Power Generation Pvt. Ltd. for production of electricity with capacity 1.5 MW. The main components of the project are weir site over the Jawal Khad, power house and transmission lines to the grid.

4. SITING CRITERIA FOR SUCH HEP PROJECTS

There are no sitting / distance criteria notified by any competent authority for setting up of Hydro Electric Projects.

5. ENVIRONMENT CLEARANCE APPLICABILITY

Small Hydro Electric Power Projects (SHEPs) with capacity less than 25 MW are exempted from the applicability of Environment Clearance as per the provisions of EIA Notification 2006.

6. SOURCE OF WATER

The project is SHEP and water is to be used for electricity generation, the source of water for the project is Jawal Khad which is a tributary of River Beas. The project is also proposed to be located in the catchment of River Beas.

7. NOCs / LICENCES / APPROVALS OF VARIOUS DEPARTMENTS/ AGENCIES

7.1 HIMURJA - The allotment of Hydro Electric Project has been approved by Director, HIMURJA, Shimla vide his office letter no. HIMURJA/SHP-III/MHE(160)-2K-10810, dated 14.11.2000. (Copy enclosed as **Annexure-I**)

7.2 MOU - The Memorandum of Understanding between Govt. of Himachal Pradesh and M/s Micro Hydro Electric Power Generation

(P) Ltd. New Road, Hamirpur for preparation of Detailed Project Report has been executed on 14.05.2011 (Copy enclosed as **Annexure-II**)

7.3 Gram Panchayat NOC - The Gram Panchayat Surah has issued NOC in favour of the Small Hydro Electric Project (SHEP) vide Resolution No, 03, dated 13.11.2008. (Copy enclosed as **Annexure-III**)

7.4 Jal Shakti Vibhaag - The Superintending Engineer, Jal Shakti Vibhaag, Circle Sundernagar has issued NOC in favour of unit for setting up of 1.5 MW SHEP at Surah Khad vide letter no. IPH-SE-SNR-WA-Misc-NOC/2008-16160-64, dated 18.12.2008. (Copy enclosed as **Annexure-IV**)

7.5 HP Public Works Deptt. The Superintending Engineer, 1st Circle, HPPWD Mandi has issued NOC in favour of the HEP vide his office letter no. PWD-25-NOC/2009-34087-88, dated 17.03.2009. (Copy enclosed as **Annexure-V**)

7.6 Supplementary Implementation Agreement for the SHEP has been executed between Govt. of Himachal Pradesh and M/s Micro Hydro Electric Power Generation (P) Ltd. New Road, Hamirpur on 23.12.2020. (Copy enclosed as **Annexure-VI**)

7.7 HP State Electricity Board-(Techno Economic Clearance): The same has been accorded in favour of SHEP vide Office Orders issued by The Chief Engineer, Projects, HPSEB Ltd. Shimla vide Order no. HPSEB/CE (P)/CC -Surah/2008-5123-32, dated 26.06.2008. (Copy enclosed as **Annexure-VII**)

7.8 Fisheries Deptt - The Director-cum-Warden of Fisheries, Directorate of Fisheries has issued NOC in favour of SHEP vide his letter No. FSH-F(2)39/2010-ARC-II-2641 dated 26.03.2011. (Copy enclosed as **Annexure-VIII**)

7.9 Forest Clearance - The District Collector Mandi has issued a letter in favour of unit certified that 0.5655 hectare of forest land proposed to be diverted in favour of SHEP vide his letter No. MND/SR/LRC/2015- dated 13.10.2016. (Copy enclosed as **Annexure-IX**)

7.10 State Pollution Control Board –

Small Hydro Electric Power Projects (SHEPs) with capacity less than 25 MW are exempted from Consent mechanism of the State Board. However, as per *the notification of Department of Environment, Govt. of Himachal Pradesh vide notification no. PC-F(2)-I/2005, dated 09.09.2005 that “threshold value of not less than 15 % of the minimum inflow observed in the lean season; to the main river water body whose water is being harnessed by these projects, the copy of notification is enclosed as Annexure-X.*

8. PHYSICAL PROGRESS AT PROJECT SITE

As per the inspection carried out, the unit is carrying out land development works in the location where power house is to be established. (pic 01 below). The works of the diversion weir is also under progress (pic 02 below).



Picture: 01



Picture: 02



Picture:03

9. OBSERVATIONS MADE DURING THE JOINT INSPECTION

During the joint inspection, a public hearing was organized under the Chairmanship of the Deputy Commissioner Mandi. During the hearing about 42 local residents were present. The Project Proponents Sh. Ashish Gupta and Sh. Banit Gupta were also present in the hearing. The Deputy Commissioner Mandi requested all the residents to submit their grievances related to proposed HEP.

The residents reported their concerns, the same were noted by the concerned departments, the residents also submitted a letter to the Deputy Commissioner regarding grievances related to HEP, the copy of same is enclosed as **Annexure-XI**.

The Deputy Commissioner Mandi directed all the concerned officials of the departments to furnish the status report w.r.t the points raised in the complaint as well as mentioned submitted during hearing pertaining to their respective departments and submit the report to the nodal officer i.e. Environmental Engineer, HP State Pollution Control Board Regional Office Mandi within two weeks. The videography of the hearing was also carried out and the entire proceedings are in the official record.

10. SPECIFIC FINDINGS / OBSERVATIONS REPORTED BY VARIOUS DEPARTMENTS / AGENCIES

10.1. Diversion of forest land under FCA, 1980 and FRA Certification as per the provisions of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006:-

As per the report given by Divisional Forest Officer, Nachan vide letter No. 5636 dated 30.09.2022, diversion of 0.5655 hectare Forest land has been granted under FCA, 1980 in favour of M/S Micro Hydro Power Gen. Pvt. Ltd. for the construction of Surah Small Hydro Electric Power Project (1.5 MW) after observance of all the codal formalities and approval of the same has been accorded by MoEF and CC (Govt. of India) vide letter No. I-HPB 675/2020 CHA/1441 dated 18.12.2016.

With reference to the compliance of FRA, 2006 it is submitted that as per the record muhal sabha's proclamation was issued on dated 23.02.2014 (**"Annexure-XIIA"**) for calling the claims under FRA, 2006. The Forest Right Committee (FRC) meeting was conducted on dated 29.05.2014 (**"Annexure-XIIB"**) and (**"Annexure-XIIC"**) was issued. The case was forwarded to muhal sabha and muhalsabha meeting was conducted on dated 02.08.2016 (**"Annexure-XIID"**). During this period no forest rights claims were received from any resident of muhal sabha Surah. Therefore, Forest Right Committee Surah issued Annexure II (**"Annexure-XIIE"**) as per the provisions of FRA, 2006. Annexure V/NOC of land area measuring 0.5655 ha. situated in muhal Surah, Tehsil Thunag, District Mandi H.P was issued by the muhal sabha on dated 02.08.2016 (**"Annexure-XIIF"**) in favour of M/S Micro Hydro Power Gen. Pvt. Ltd. for the purpose of construction of Micro Hydro Electric Power Project Surah 1.5 MW. The case was forwarded to

the Sub Divisional Level Committee (SDLC), Gohar and meeting of SDLC was conducted on dated 20.09.2016 and Annexure-III (**“Annexure-XIIG”**) was issued accordingly. Thereafter the case was sent to District Level Committee (DLC). The meeting of District Level Committee (DLC) was conducted on dated 07.10.2016 (**“Annexure-XIIH”**). After detailed discussion and scrutiny of the case and documents placed on record the District Level Committee issued FRA certificate on dated 13.10.2016 (**“Annexure-XII I”**) in favour of Micro Hydro Electric Power Generation Pvt. Ltd. for the purpose of construction of Micro Hydro Electric Power Project Surah 1.5 MW.

Therefore, it is reiterated that all the codal formalities have been completed as laid down under the provisions of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and rules framed there under. The FRA certificate has been issued in favour of Micro Hydro Electric Power Generation Pvt. Ltd. on the basis of recommendations of muhal sabha Surah and SDLC Gohar.

The allegations regarding forged signatures in the proceedings of muhal sabha has been enquired into through Addl. District Magistrate, Mandi H.P who has submitted his enquiry report (**“Annexure- XIIJ”**) with inconclusive findings. As per the enquiry report submitted by ADM Mandi out of 99 person’s appeared during the enquiry the signatures of 3 person’s are matched, 79 person’s are not matched and minor difference has been observed in the signatures of 17 person’s. In addition to it, the enquiry report has revealed that 60 persons have stated that they were not present in the muhal sabha meeting and 39 persons have stated that they were present in the meeting of muhal sabha held on

dated 02.08.2016. Further he has recommended the analysis of signatures through some expert agencies in order to get accurate results. This matter is presently *sub judice* with Hon'ble High Court of Himachal Pradesh as CWP No. 2142/2022 titled as Puran Chand Vs State of Himachal Pradesh in which detailed reply has already been filed by the state in this regard.

As per the revenue record, the total Forest area in the two no. revenue Mohals in Patwar circle Shikawri is 2423-12-09 bighas, the details of the same is as under:

क्रम संख्या	मुहाल का नाम	भूमि की किस्म	रकबा (बीघा में)
1	सुरह/85	चरागाह दरख्तान	802-18-04
		चरागाह विला दरख्तान	30-13-11
		जंगल महफूजा महदूदा	483-02-01
		रुटा सरकार	05-19-04
2	गुनास/86	चरागाह दरख्तान	348-11-14
		चरागाह विला दरख्तान	31-02-10
		जंगल महफूजा महदूदा	402-00-12
		जंगल महफूजा महदूदा	308-16-07
		रुटा सरकार	10-08-06
कुल जोड़			2423-12-09

Out of total 2423-12-09 bighas forest land, only 06-19-13 (0.5655 hectare) bigha land has been acquired for the construction of Small Hydro Electric Project. Therefore, forest rights of the local residents are not violated as alleged by the applicant and they are still enjoying their traditional rights in the forest land as mentioned in the revenue record.

10.2. Environmental Pollution and safety of the villagers

During the inspection no Environmental violation was observed. However as mentioned above, the project proponent are bound to comply with the Notification of *Department of Environment, Govt. of Himachal Pradesh vide notification no. PC-F(2)-I/2005, dated 09.09.2005 that “threshold value of not less than 15 % of the minimum inflow observed in the lean season; to the main river water body whose water is being harnessed by these projects”.*

Also, the unit is required to submit Muck management Plan approved by the competent authority and the muck dumping details on the prescribed format are required to be submitted in the HPPCB on monthly basis.

10.3. Irrigation Water Sources and impact on Agriculture and Horticulture:

The Executive Engineer Jal Shakti Vibhaag Thunag has submitted that the proposed Surah HEP (1.5 MW) is to be constructed on Jwal Khad near Village Surah and there are two no. existing Lift water supply schemes and two no. schemes are proposed in the area. Source of all schemes is located upstream of trench weir of proposed Surah HEP

As per the directions of the Deputy Commissioner Mandi, the Executive Engineer, Jal Shakti Vibhag has made a submission as under:

10.3.1 Sources of Irrigation Water:

Two no. irrigation schemes (one no. existing and one no. proposed) The existing scheme LWSS Parwara is presently running to meet water requirement of 9.44 LPS, whereas the proposed water supply scheme mentioned at Lift water supply scheme to renovate old water supply schemes of GP Kandha Bagsaid, Saran and Murhag under ADB has been designed for water requirement of 3.85 LPS. from Jawal Khad.

10.3.2 Sources of Drinking Water:

There are two nos. of water supply schemes (1 no. existing and one no. proposed) are based on jwal khad. The existing scheme KIS Sunas having water requirement of 5.80 LPS to irrigate 20.21 Hectare area. One no. irrigation scheme FIS to Surah has been proposed for water requirement of 2.10 LPS which will irrigate the CCA 8.80 Hect.

10.3.3 Details of water supply schemes likely to be affected due to the project:

As mentioned above the sources of proposed and existing water supply schemes tapped are located upstream of trench weir of proposed Surah HEP., However One no. spring source of the scheme (31°35'39.2"N 77°08'50.8"E) WSS Surah Salveen which provides water to habitant of village Khamrada is likely to be affected during construction of the tunnel, as inlet side of the tunnel (Portal) (31 35'39"N 77 08'49"E) of this project is approx. 20 mtrs. range of the source. The copy of the letter is Annexed as **Annexure-XIII.**

10.4 The Deputy Director, Department of Agriculture, Mandi

As per the report received from The Deputy Director, Agriculture, Mandi:

- Total No of Farmers 60 no.:
Surah -40, Khamrara-12 and Sakran-08
- Total cultivated land – 183.53 Ha (Cultivated=46.38 Ha & Uncultivated land=137.15Ha)
- Types of Crops grown – Wheat, Maize, Potato, Cabbage, Beans, Peas
- Cropping Pattern – maize-Wheat-Vegetables.

The copy of letter is enclosed as **Annexure-XIV**.

10.4.1 Requirements of irrigation water during different seasons /

months. Irrigation water is required three times a month during Kharif and two times a on the during Rabi season till the maturity of the crop.

Source of irrigation water – Jaggar Nallah, Suketi Nallah, Tiker Nallah

10.5 The Deputy Director, Department of Horticulture, Mandi

As per the report received from The Deputy Director Department of Horticulture:

1.	Total no. of farmers/orchardist assessed	93670
2.	Total cultivated area	38432 hectare
3.	Type of crops and growing pattern	The reported provided is enclosed as Annexure-XV , regarding growing pattern new techniques are being developed by the department like small spacing, high

		density for development of orchards in small space land for high breeding varieties giving maximum production of fruits.
4.	Requirement of irrigation water during different season/months.	Hard need of irrigation water during different seasons/months for the crops. Limited no. of water sources provided by the department like tanks in RKVY and tube wells in very limited no. and now recently work in progress under water users association under project HPHDP

10.6. **Traditional Water Mills:**

SDO (C) Thunag has submitted that the matter was enquired through Tehsildar Thunag and it was observed that there are total 11 water mills in Surah Khad along the downstream of 1.5 MW HEP Surah in Tehsil Thunag, out of these only 02 are in working condition & are currently in use, while the rest of 09 are non functional & not in use. The copy of the letter is enclosed as **Annexure-XVI.**

10.7 **Potential Risks due to the Small Hydro Electric Project:**

The main components of the proposed SHEP are:

Head Race Tunnel followed by Forebay Tank then Penstock and Power House. The length of the Tunnel is 400 mtr and the diameter of the pipe is proposed to be 2.4 mtr. The controlled blasting operations are required to be done for the construction of the tunnel and prior approval for carrying out blasting may be obtained by the project proponent.

No major potential risk is associated with the construction/setting up of other project components.

10.8 Permission of local residents for construction/operation of SHEP:

The concerned Gram panchayat i.e Gram Panchayat Murhaag has issued No objection certificate in favor of the M/s M/s Micro Hydro Electric Power Generation Pvt. Ltd. on 13.11.2008.

10.9 Apprehension of adverse impacts on the life of the local residents:

As the Proposed project is a Small Hydro Electric Project, the impact of the project during the construction as well as operational phase is minimal on the local residents. As water will be used for Power generation only, there will no effluent generation from the proposed SHEP. As highlighted above, the unit is bound to release minimum 15 % of the lean period flow during all the year, the same shall be done by installation of Real Time Flow Measuring device linked to the HPPCB server, the same is being monitored by the concerned regional office. There may be fugitive dust emissions during the construction phase and unit shall take all the requisite steps for control of the same.

11. CONCLUSION

The Joint inspection report is concluded as under:

- a) No violation w.r.t Forest land encroachment/excavation of forest land was observed. However the issue of certificate issued under FRA 2006 is already under consideration being the matter subjudice in the Hon'ble High Court of H.P
- b) No unscientific muck disposal was observed in and around the project site.
- c) Regarding Water scarcity in the area after commissioning of the project, the project proponent has submitted an undertaking that

storage tank of appropriate capacity shall be provided before the intake point and overflow of the tank shall only be used for the power generation in the project.

- d)** No damage to any water supply scheme or sources has been observed during the inspection.
- e)** Unit is required to strictly implement the muck management plan and no unscientific dumping of muck is to be carried out during the construction stage.
- f)** The compliance of the notification regarding release of minimum 15 % flow during all the year shall be ensured during the commission of the HEP.
- g)** No blasting has been carried out in the project site till date as alleged in the application.
- h)** The various Deptts. / Agencies shall keep a check/vigil over the project during the construction phase.

In view of above findings, it is concluded that there is no Environmental violation as observed by the committee. Further, the decision of the Hon'ble High Court of HP in CWP No. 2142/2022 titled as Puran Chand Vs State of Himachal Pradesh in the FRA case shall be binding on all the parties.



Environmental Engineer
HPPCB Mandi HP



Divisional Forest Officer
Forest Division Nachan
Distt. Mandi HP



Deputy Commissioner
Deputy Commissioner
Mandi District Mandi (H.P.)

BY FAX/SPEED POST

HIMURJA
(H.P. Govt. Energy Development Agency)
Shimla-171009

No. HIMURJA/SHP-III/MHE(160)-2K - 10810 Dated: 14 November, 2K

To

M/s Micro Hydro Electric Power Generation (P) Ltd.,
New Road, Hamirpur,
District Hamirpur (H.P.)

Fax No. (01972) 23467

Sub.:-

Award of work of preparation of DPRs and installation of projects in Himachal Pradesh.

Sir,

We are pleased to inform you that after considering your application for allotment of SHPs in HP for preparation of Detailed Project Report(s) and implementation of project(s), the State Government has approved the allotment of project site(s), as per details given below, subject to the terms and conditions mentioned hereunder:

Sr. No.	Name of the project (Location Code)	District	Estimated Capacity (MW)
1	Surah (Self Identified) *	Mandi	1.00
2	Swad (Self Identified) *	Mandi	1.00
*****Total Capacity (MW)*****			2.00

* Provisional allotment

You will have to deposit security and processing fee, which is a prerequisite before signing of MOU(s), as per details given below, by 30th Nov., 2000, failing which the Earnest Money Deposit (EMD) deposited by you, alongwith the application(s), shall be forfeited.

You will shortly be invited for signing of MOU(s) with the State Govt. (details will be separately communicated)

10
14/11/00

1. SECURITY :-

Rs. 4.00 Lacs (Rupees Four Lacs Only) @ Rs. 2.00 Lacs per MW in the shape of BANK GUARANTEE valid for a period of 3 years in favour of H.P. Govt. (Department of MPP & Power).

2. PROCESSING FEE (NON-REFUNDABLE) :-

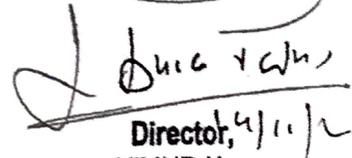
Rs. 2.00 Lacs (Rupees Two Lacs Only) @ Rs. 1.00 lac per project is required to be submitted towards Processing Fee. The amount of Rs. 1.00 Lac for 2 project site(s), already furnished by you as EMD at the time of submission of application(s), has been adjusted towards Processing Fee and the balance amount of Rs. 1,00,000/- (Rupees One Lac Only) is to be submitted in the form of BANK DRAFT drawn in favour of Director, HIMURJA, payable at Shimla.

The receipt of this communication and acceptance of allotment may kindly be acknowledged by Return Fax.

In case, your confirmation is not received and security and processing fee not deposited by the due date, it shall be presumed that you are no longer interested and we shall forfeit your earnest money and offer the same to an alternative interested party.

NOTE *The allotment of self identified project(s) is provisional and subject to joint inspection by Himurja, HPSEB, representatives of companies who have already been allotted projects in the same basin and other applicant firms who have applied for projects in the same basin. The date of joint inspection shall be intimated separately. The decision of the HP Govt. shall be final and binding on all parties.*

Yours faithfully,



Director,
HIMURJA,

8A, SDA Complex,
Shimla-171009

FAX No. 0177-220365

Formats of Bank Guarantee and MOU are being sent to you separately alongwith the confirmatory copy of this allotment letter for reference and record at your end.

m/s Micro Hydro Electric Power Gen. (P) Ltd



MEMORANDUM OF UNDERSTANDING BETWEEN GOVERNMENT OF HIMACHAL PRADESH AND M/S MICRO HYDRO ELECTRIC POWER GENERATION (P) LTD., NEW ROAD, HAMIRPUR H.P., FOR PREPARATION OF DETAILED PROJECT REPORT FOR SURAH HYDRO ELECTRIC POWER PROJECT (1.00 MW) IN HIMACHAL PRADESH.

This Memorandum of Understanding (MOU) made on this day 16th May in the year two thousand one between the Government of Himachal Pradesh, through the Secretary (MPP & Power), to the Government of Himachal Pradesh (hereinafter referred to as "State Government") which expression shall unless repugnant to the context or meaning thereof, shall include his successors in office of the ONE PART.

AND

M/S MICRO HYDRO ELECTRIC POWER GENERATION (P) LTD., NEW ROAD, HAMIRPUR H.P., A Company incorporated and registered under the provisions of Companies Act, 1956 having its registered office at Hamirpur (hereinafter referred to as "The Company") through its Sh. Rajesh Kumar, Director duly authorised by Company by its resolution No. 121 dated 26-9-2000 of the OTHER PART.

WHEREAS the State Government has decided to allow Hydro-electric Power Generation Projects in the Private Sector and has invited proposals for private investments in such Projects, interalia **SURAH** Project in District Mandi (Himachal Pradesh) of the capacity of **(1.00 MW)**.

AND WHEREAS the Company is desirous of setting up the Hydroelectric Power Project in pursuance to the notice at **SURAH** in Mandi District (Himachal Pradesh) as well as the arrangement for synchronising with the grid associated therewith.

AND WHEREAS the State Govt. and the Company have held discussions and reached an understanding for investigations and preparation of Detailed Project Report (DPR) and are desirous of reducing in writing the terms and conditions of the said understanding.

NOW THIS MEMORANDUM OF UNDERSTANDING BETWEEN THE PARTIES HAVE BEEN REACHED AND WITNESSETH AS FOLLOWS:

1. Whereas the Company is desirous of and have submitted its proposal to the State Government for investigation, preparation of Detailed Project Report and implementation of the proposed **SURAH (1.00 MW)** Hydro Electric Power Project in Mandi District of Himachal Pradesh (hereinafter referred to as "the Project").
2. And whereas the State Government has accepted the offer of the Company and has accepted, in principle, to allow them Investigation and preparation of Detailed Project Report (DPR) of the Project. In case of any conflict about a site, due to other allotments on the same stream/nallah etc., the State Govt. shall have the right to take the decision about the MOU and this decision shall be final and binding on the concerned parties.
3. And whereas the State Govt. has appointed and delegated its function to H.P. Govt. Energy Development Agency (**HIMURJA**) vide Notification No. **STE(S&T)A(9)1/94** dated 10th Oct., 1995 as specified therein.
4. And whereas the Company has submitted irrevocable Bank Guarantee for **Rs. 2,00,000/-** as security @ **Rs. 2.00 Lacs/MW** in favour of "**HIMURJA**".

And whereas the Company has also paid **Rs. One Lac Only** towards processing fee for this project in the shape of "**BANK DRAFT**" in favour of "**DIRECTOR, HIMURJA**". It is stipulated that in case of breach of this MOU or any part thereof, the security shall be forfeited to **HIMURJA** by encashing the **BANK GUARANTEE**.

5. The State Government will stop all activities, if any, being done on investigations and other works of the Project with the signing of this Memorandum of Understanding and the responsibility for carrying out further works/ investigations thereafter shall be that of the Company.
6. The Company shall carry out the requisite detailed investigations and techno-economic studies of the Project and shall submit a detailed Project Report to the State Government within a period of 28 months from the date of signing of this Memorandum of Understanding. The Company shall submit quarterly progress reports to Himurja on the proforma supplied by HIMURJA. Failure to do so shall be a breach of the Memorandum of Understanding (MOU). The Govt. shall periodically monitor the progress of the Company on a quarterly basis.
7. In the event of the Company being unable to submit the DPR within 30 months from the signing of this MOU, the State Govt./HIMURJA shall be at liberty to forfeit the security deposited with the State Govt. HIMURJA and make alternative arrangements as it may deem fit.

8. The State Govt., on the receipt of Detailed Project Report (DPR) within the stipulated period from the Company, will scrutinize the DPR to assure techno-economic viability of the project and point out the defects and deficiencies in terms of techno-economic viability and if the Company fails to remove the defects or deficiencies as pointed out by the State Govt. through HIMURJA within 30 days from the receipt of the communication, the State Govt. shall be at liberty to terminate the MOU and forfeit the Bank Guarantee, deposited with the

No 1889497

The State Govt. shall not pay any compensation, expenditure incurred by the Company in the preparation of DPR, if the MOU has been terminated by the State Govt. for the violation of any of the clauses of this MOU by the Company.

10. The Company agrees that it shall not sublet/ transfer its rights accrued under this MOU to any other party.

11. This MOU shall remain in force for a period of thirty months from the date of signing of the MOU and both the parties shall fully cooperate with each other and extend full support and assistance as may be required.

12. The State Government agrees not to entertain any proposal in respect of the Project, which is subject matter of this MOU, till such period the MOU is in force.

13. Each party hereto agrees that it shall not divulge any trade, commercial or technical secrets or confidential matters of one another to any third party.

14. (i) If the performance of this MOU or of any obligation of either party is prevented, restricted or interfered with for any reasons of, fire, explosion, epidemic, cyclone, earthquake, flood, unforeseen natural calamity, war, revolution or requirement of any Government or any sub-division, authority or representative of any such Government; or any other act whatsoever, whether similar or dissimilar to those enumerated, beyond the reasonable control of the parties hereto; the party so affected upon giving prompt notice to other party shall be excused from such performance to the extent of such prevention, restriction of interference for the period it persists provided that the party so affected shall make its best efforts to avoid or remove causes of non-performance, if possible, and shall continue performance hereunder with the utmost dispatch whenever such causes are removed.

(ii) If the force majeure persists for continuous period of the MOU or more, the parties shall meet and decide about the further course of action.

15. In case the H.P. Govt. does not find the Project to be feasible from techno-economic considerations or from any other aspect, the company shall hand over to the Govt. all the Project Reports and any other connected documents etc. as may have been collected and/or prepared by the Company during the course of investigations. The Government shall have exclusive rights and the authority to take back all relevant documents and Project Reports etc. without any compensation.

16. Any difference and/or disputes arising at any time between the parties out of this MOU or interpretation thereof will be endeavored to be resolved by the parties hereto by mutual negotiations, failing which the matter will be referred to the sole Arbitration of the Secretary (Law) to the Govt. of Himachal Pradesh and shall be subject to Shimla jurisdiction.

17. The State Government after having concluded that the Project is techno-economically viable shall enter into an Agreement for the execution of project on such terms and conditions as may be mutually agreed upon.

Checklist 13

Checklist -



कार्यालय ग्राम पंचायत

कार्यवाही प्रपत्र

आज दिनांक 13-11-2008 को ग्राम पंचायत / ग्राम समा पुरवा

की बैठक प्रधान / उप-प्रधान श्रीमती / श्री कमल वि की अध्यक्षता में सम्पन्न हुई।

निम्न कार्यवाही अमल में लाई गई। उपस्थिति 2 रही।

दस्तावेज संख्या 3

350

दिनांक 13-11-2008

MHGL / Micro Hydro Electric Power Generation की सुविधा में Project लगाने के लिए अनुरोध प्रपत्र जारी करने हेतु प्रस्ताव

सर्व स्तरों से प्रस्ताव प्राप्त

लिखा जाता है कि ग्राम समा में उक्त Project सम्बन्धित कार्य करा गई। जिस पर ग्राम समा के सभी उपस्थित सदस्यों ने सहिष्णुता प्रकाश कर उक्त कार्य जल्द

कार्य ग्राम समा के स्तरों से उक्त Project को लगाने के लिए अनुरोध प्रपत्र जारी करती है। प्रस्ताव स्वीकार कर ले।

कार्यवाही :- (1) ग्रामपंचायत, पंचायती राज एवं ग्रामीण विकास विभाग (हि.प्र.) बिहार

(2) पंचायत निरीक्षक कार्यालय एवं विकास अधिकारी केन्द्र।

उपरोक्त लिखा जाता है कि उक्त प्रस्ताव सुनाकर सविचार कार्यवाही के अनुरोध जारी है।

Secretary
Panchayat
No. 13/11/2008

साथ में प्रको

कर्म सिंह

जयम राम न्यायक मुख्यालय

कर्मिक



फोन- 01907-254295
 फैड- 94183-52195
 डाड बगस्यार तहक धुनार
 जिला मरडी (हि०प्र०)

दिनांक 13-11-2008

अनापारि प्रजाण पत्र

M/S Micro Hydro Electric Power Generation
 Pvt. Ltd. एगारपूर पत्र संख्या MHEL/2008/305-306
 दिनांक 12-11-2008 के अन्दर के पंचायत संस्था
 को संकेत 13-11-2008 को प्राप्त हुई जिला
 प्रजाण संख्या 3 द्वारा निर्णय लिखा गया कि
 पंचायत को इसके अन्तर्गत कार्यवाही क्षेत्र
 में कुमाए 1.5 MW (H.E.P.) तथा 5 MW (S.M.S.
 (HEP) जेजेरू लगे के लिए पंचायत को संकेत
 प्रजाण को प्राप्त नथे है।

Department of Irrigation and Public Health

No. IPH-SE-SNR-WA-Misc-NOC/2008- 16160-64

Dated: 18/12/08

To

The Executive Engineer,
I&PH Division, Sundernagar.

Subject: No Objection Certificate to set-up SHEP 1.5 MW SURAH HYDRO ELECTRIC PROJECT at Surah Khad near Bagsaid Tehsil Chachiot & 5 MW SWAD HYDRO ELECTRIC PROJECT at Chatel Khad near Shikawari Tehsil Chachiot Distt. Mandi H.P.

Reference: Your office letter No. 14154-55 & 14152-53 dated 19.11.2008.

In pursuance to Principal Secretary (IPH) to the Govt. of H.P. Shimla letter No. IPH-B(F)5-4/2006 dated 29.8.2008, the necessary NOC in favour of M/S Micro Hydro Electric Power Generation Pvt. Limited, New Road Hamirpur for the construction of 1.5 MW SURAH HYDRO ELECTRIC PROJECT at Surah Khad near Bagsaid Tehsil Chachiot & 5 MW SWAD HYDRO ELECTRIC PROJECT at Chatel Khad near Shikawari Tehsil Chachiot Distt. Mandi H.P. is issued so far as IPH Circle Sundernager is concerned subject to following terms and conditions:-

1. The firm shall enter into legal agreement with the department in this respect.
2. The Chief Engineer, I&PH Department, Mandi Zone shall be the sole adjudicator of any dispute arising during construction as well as subsequently and his decision shall be binding on all the parties.
3. In case there is any scarcity of water due to drought or any reasons, the requirement of department shall have precedence over the requirement of this Hydro Electric Project.
4. The firm shall ensure adequate minimum environment flow in river below the diversion site to take care of aquatic life and ecology of the area. However, the minimum flow shall not be less than 15% of the available discharge at any time in the river.
5. The firm shall rehabilitate/repair/compensate for the I&PH assets/water resource as well as Private Kuhls / Irrigation Schemes/Water Supply Schemes in case these are damaged or adversely affected due to construction of the Project.
6. The firm will maintain the present quantity of the water between weir site and tailrace for department needs in addition to the 15 % discharge.
7. Additional requirement of water of the department in future in addition to the project demand will prevail over the requirement of the firm.
8. In addition to I&PH Department requirement, the firm will also satisfy the requirement of private users, if any.

9. Housing developers/builders in rural area applying to the department will not be granted water from our existing schemes unless the scheme has sufficient water and the Gram Sabha of concerned gram panchayats pass resolutions providing the same.
10. Permission to make alternative arrangements will be given subject to the condition that the arrangements will not affect adversely or impact on existing water supply source being used by the IPH Department. It will be located at a sufficient distance from an existing ground water source and downstream of any existing surface water source. It will also require approval of Gram Sabha of concerned Gram Panchayats.
11. The NAC and permission to make alternative arrangements as and if required shall be granted at Divisional level.
12. In the event of violation of the aforesaid terms and conditions of the NOC by the firms, the NOC shall be treated as cancelled.

Superintending Engineer,
I&PH Circle, Sundernagar.

1. Copy to the Principal Secretary (IPH) to the Govt. of H.P. Shimla-2 with reference to his letter No. IPH-B(F)5-4/2006 dated 29.8.2008 for information please.
2. Copy to the Engineer-in-Chief, I&PH Department, U.S. Club Shimla-1 for information please.
3. Copy to the Chief Engineer (MZ), Mandi Zone, Distt. Mandi for information please.
4. ✓ Copy to M/S Micro Hydro Electric Power Generation Pvt. Limited, New Road Hamirpur Distt. Hamirpur for information.

Superintending Engineer,
I&PH Circle, Sundernagar.

HARYANA PRADESH
PUBLIC WORKS DEPARTMENT

No. PWD/HR/25-NOC/2009- 34087-88
To

Dated:- 17-3-09

The Chief Engineer (CZ),
HP.PWD.,Mandi.

Subject:- No Objection Certificate to Set up 1:5 MW Surah HEP at Surah Tributary and 5 MW Swad HEP at Swad Tributary in Tehsil Thunag Distt. Mandi (HP).

Enclosed please find herewith an application dated 6.10.2008 received from M/S Micro Hydroelectric Power Generation Pvt. Ltd. through Executive Engineer, B&R Division, HP.PWD., Gohar for issue of N.O.C for the construction of 1:5 M.W. Surah HEP at Surah Tributary and 5 MW Swad HEP at Swad Tributary in Tehsil Thunag, Distt. Mandi HP. The firm had desired for issue of N.O.C. for crossing of our roads at two points. The site was inspected by the Assistant Engineer In charge alongwith the Project Officer of M/S Micro Hydroelectric Power Generation Pvt. Ltd. As per the report of the Assistant Engineer, this department should not have any objection for issue of requisite N.O.C. to the said firm.

However before N.O.C. is issued the following conditions are to be imposed:-

1. The proposed wire site of 1.5 MW Surah project exists on down stream side of proposed bridge on Kandhi Surah road (Proposed under PMGSY). The reservoir behind weir will spread up to the proposed site of bridge. While starting the construction work of bridge and both side approaches, there is every possibility of damaging the weir and filling of reservoir with debris No claim for any type of damage accord to weir, reservoir and other assets of the company shall be entertained by the HPPWD.
2. The water from weir at Surah will be taken through open RCC Hume pipes of 900 mm dia on the right bank of Surah Khad. For about 500 mtrs the alignment proposed Kandhi Surah road is traversing from upper side of the proposed pipe line for project. At the time of starting the construction activities and doing its construction the debris generated from the cutting work of Kandhi Surah road can cause the damage to the pipe line of the proposed project. Therefore, no claim for any type of damage occurred to pipe line at any time shall be entertained by the PWD.

Contd-P-2-

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3. In case the road and bridge are damaged by the HPPWD before the construction of the project, no compensation shall be caused by the company to any asset constructed by the HPPWD if any damage is caused. The company shall be liable to bear all the consequences.

So far as, the project of 5 MW from Chetal Khad (Bhakhali Khad) is concerned, no bridges and roads will be affected by the construction of this project.

The case alongwith recommended for issue of N.O.C in favour of the said Firm subject to the conditions mentioned above.

DA/As above.


Superintending Engineer,
1st Circle, HP.PWD, Mandi.

Copy to the Executive Engineer, Gohar Division HP.PWD, Gohar for information with reference to his office letter No. PW-GHR-WA/08-10494-95 dated 20.02.2009.


Superintending Engineer,
1st Circle, HP.PWD. Mandi.

REGD

HIMURJA
(H.P. Govt. Energy Development Agency)
Urja Bhawan, Kasumpti, Shimla-171 009.

No. HIMURJA/SHP-III/MHE(160)/2000 **8690**

Dated **24** Dec., 2020

To

✓
M/S. Micro Hydro Electric Power Generation (P) Ltd.,
11, Building City Centre, New Road,
Hamirpur (HP)

Subject:- Supplementary Implementation Agreement for Surah (1.50 MW) HEP in District Mandi (H.P.)

Dear sir,

This has reference to Supplementary Implementation Agreement (SIA) of Surah HEP (1.50MW) SHEP, District Mandi (H.P.) signed by you with H.P. Govt. on **23rd day of December, 2020**. Enclosed please find one set of Supplementary Implementation Agreement in original for information and record at your end. You are requested to attend to the following points in regard to the projects being executed by you.

- i) This Supplementary Implementation Agreement and the already signed Implementation Agreement dated 3.10.2008 shall be in force simultaneously till the validity of the Implementation Agreement.
- ii) The terms & conditions of the Implementation Agreement dated 3.10.2008 shall be treated as amended to the extent of this agreement. All the other terms and conditions of the Implementation Agreement dated 3.10.2008 between the First Party and the Second Party shall remain unchanged.
- iii) Second Party agrees to pay outstanding amount, if any, to the First Party, within a month from the date on communicating the same to the Second Party.
- iv) Both the parties agree that the Surah (1.50MW) SHEP shall be implemented subject to the terms and conditions mentioned in the already signed Implementation Agreement amended to the extent of this Agreement alongwith other terms & conditions of that Implementation Agreement dated 3.10.2008 between First Party and the Second Party.
- v) Second Party agrees that in case of any inadvertent omission or commission or mistakes, appearing in this Agreement (SIA), are liable to be rectified at any time on or after commissioning of the project to bring the terms and conditions in accordance with the extent of Hydro Power Policy/Rules and Guidelines if the State Government that may be enforced from time to time.
- vi) If at a later stage, it is found that some information has been suppressed or false documents have been supplied by you at the time of signing of SIA or subsequently, the whole responsibility will be yours and Govt. will be at liberty to take legal action against your firm.

This may be treated as most urgent and receipt of this letter may kindly be acknowledged.

Yours sincerely

Encl:- A/A


Chief Executive Office
HIMURJA

Dated:- 24-12-2022

Endt. No.: - A/A 8691-8704
Copy of Supplementary Implementation Agreement of Surah HEP (1.50MW) SHEP i District Mandi (H.P.) in respect of M/S. Micro Hydro Electric Power Generation Pvt. Ltd., 11 Building City Centre, New Road, Hamirpur (HP) forwarded to the following for information & record at their end please.

- i) The Addl. Chief Secretary (NES), to the Govt. of H.P., Shimla-171002 a/w one set c SIA in original.
- ii) The Addl. Chief Secretary (MPP & Power), to the Govt. of H.P., Shimla-171002.
- iii) The Additional Chief Secretary (Revenue), to the Govt. of H.P., Shimla-171002.
- iv) The Principal Secretary (Home), to the Govt. of H.P., Shimla-171002.
- v) The Pr. Chief Conservator of Forest, Forest Department, Talland, Shimla-171001.
- vi) The Director, Directorate of Energy, Shanti Bhawan, Phase-III, Sector-VI, New Shimla (H.P)- 171009.
- vii) The Deputy Commissioner, Mandi (H.P).
- viii) The Managing Director, HPTCL, Himfed Bhawan, Panjari, Shimla-171004.
- ix) The Chief Engineer (Commercial), HPSEBL, Vidyut Bhawan, Shimla-171004.
- x) The Member Secretary, PCB, BCS-III, New Shimla (H.P)-171009.
- xi) The Director (SHP), MNRE, Block No. 14, CGO Complex, Lodhi Road, New Delhi 110003.
- xii) The Director-cum-Warden of Fisheries, Himachal Pradesh, Bilaspur, District Bilaspur (H.P.).
- xiii) The Labour Commissioner-cum-Director, Employment H.P., HIMRUS Building, Near HIMLAND Hotel, Shimla (H.P.).
- xiv) The Project Officer, HIMURJA, Mandi (H.P.)


Chief Executive Office
HIMURJA



हिमाचल प्रदेश HIMACHAL PRADESH

C 475

SUPPLEMENTARY IMPLEMENTATION AGREEMENT

For

FOR SUARH SMALL HYDRO-ELECTRIC PROJECT (1.50MW)

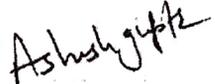
This Agreement executed on 23rd day of the month of December in the year I Thousand and Twenty, between the Government of Himachal Pradesh, through the Special Secretary (NES) to the Government of Himachal Pradesh –cum-Chief Executive Officer, Himurja having its office at Block 8-A, Urja Bhawan, SDA Complex, Kasumpti, Shimla (H.P.)-171 (hereinafter referred to as "First. Party"), which expression unless repugnant to the context meaning thereof, shall include its successor(s), administrator(s) or permitted assigns, of the FIRST PART;

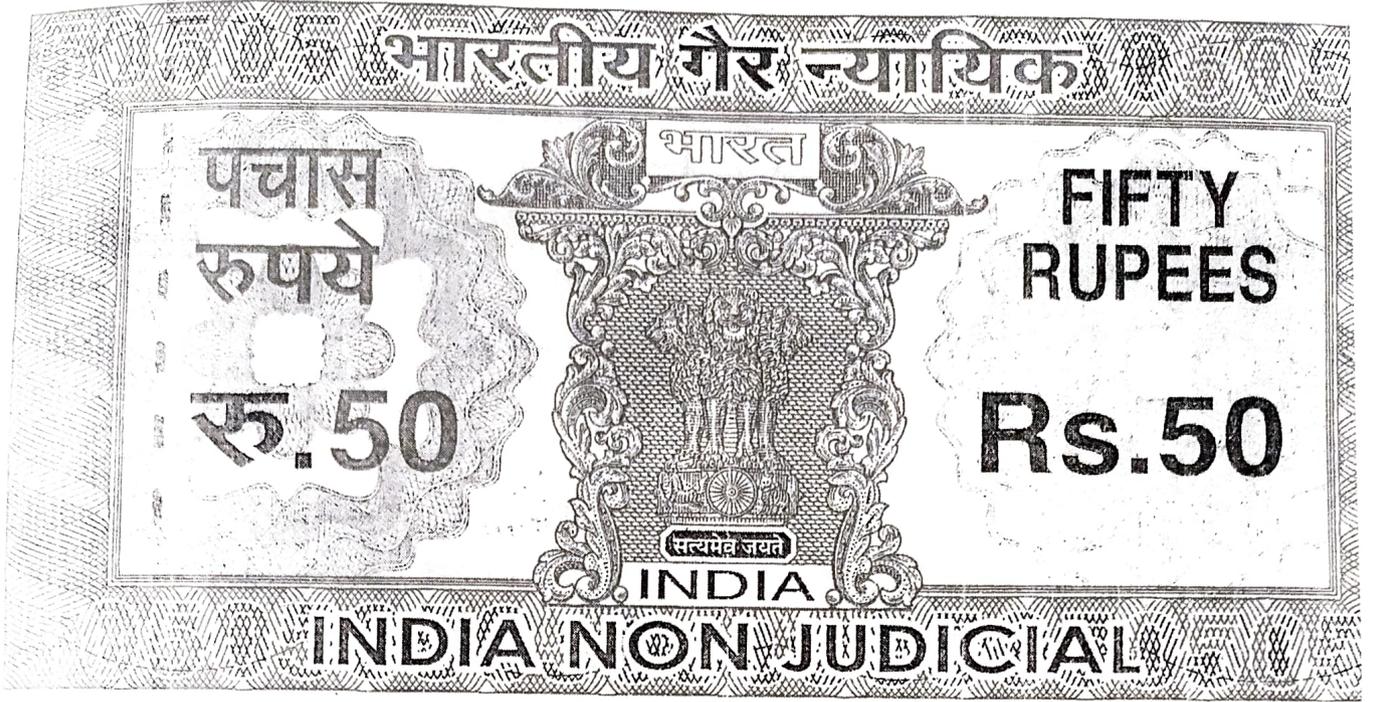
AND

M/s Micro Hydro Electric Power Generation Private Limited, a company incorporated under the Companies Act 1956 and having its registered office at 11, Building Centre, New Road, Hamirpur (HP)(which expression shall, unless repugnant to the context meaning thereof, include its holding company, subsidiaries, associates, successors, administrator(s), and permitted assigns(s) (hereinafter referred to as "Second Party") through Sh. Ashish Gupta, Director, Director who has been duly authorized by the Second Party through their Board resolution dated 21.11.2020 to execute this agreement of SECOND PART.


Special Secretary (NES)
to the Govt. of H.P.-
cum-CEO HIMURJA
Shimla-171 009

[1]


For MICRO HYDRO ELECTRIC POWER GENERATION



हिमाचल प्रदेश HIMACHAL PRADESH

C 475

WHEREAS, the First Party, in accordance with its power policy had allotted Surah SHEP for an installed capacity of 1.00 MW to M/s Micro Hydro Electric Power Generation Ltd. and entered into MOU with the First Party on 14.5.2001 for carrying out detailed Survey Investigations, techno-economic studies and submission of Detailed Project Report (DPR) for implementation of Surah SHEP (1.00MW) in District Mandi, Himachal Pradesh (hereina referred to as the "Project"); and

WHEREAS, the Second Party after carrying out detailed survey & investigation project site had submitted the Detailed Project Report (DPR) for an installed capacity of 1 MW, which was accorded Techno-Economic Clearance (TEC) by HPSEBL on 26.6.2008; and

WHEREAS, the Implementation Agreement in respect of Surah SHEP between Gc and M/s Micro Hydro Electric Power Generation (P) Ltd for the implementation of Surah SHEP for an installed capacity of 1.50 MW was signed on 3.10.2008; and

WHEREAS, the Scheduled Commercial Operation Date (SCOD) in respect of Surah SHEP (1.50 MW) as per the milestones stipulated in the Implementation Agreement signed on 3.10.2008 was 3.4.2011; and

WHEREAS, First Party vide notification dated 07.11.2020 has allowed One Year Amnesty by redefining zero date for projects which are under investigation & clearance stage where IAs have already been signed and by redefining Scheduled Commercial Operation Date (SCOD) for projects under construction stage.

Special Secretary (NES)
to the Govt. of H.P.-
cum-CEO HIMURJA
Shimla-171 009

[2]

Ashish Gupta
For MICRO HYDRO ELECTRIC POWER GENERATION

WHEREAS, in pursuance to the above notification the Second Party vide its application dated 1.12.2020 has requested to avail One Time Amnesty and further requested to sign Supplementary Implementation Agreement.

WHEREAS, this Supplementary Implementation Agreement is being signed by both the Parties only to the extent that the Scheduled Commercial Operation Date (SCOD) of Surah SHEP (1.50 MW) shall be redefined as per notification dated 07.11.2020. This agreement shall in no way affect all other terms and conditions of Implementation Agreement dated 3.10.2008

NOW THIS SUPPLEMENTARY AGREEMENT WITNESSES AS UNDER

1. Both the Parties agree to amend /incorporate the existing clause 4.1,4.2 & 4.3, as under: The timelines for redefining of Scheduled Commercial Operation Date (SCOD) in respect of Suarh SHEP (1.50 MW) is as under:

Sr. No	Milestones	Time period	Consequential Action
1.	Submission of realistic commissioning dates along with reasons for delay, if any, and the revised construction schedule for obtaining approval of the DoE/HIMURJA as the case may be.	Within one month from the date of signing of SIA.	If the project developer fails to achieve this milestone within specified period of one month, the allotment of the project shall be liable to be cancelled.
2.	Apply for connectivity & signing of Long Term Open Access (LTOA) Agreement with HPPTCL or for signing of PPA with HPSEBL.	Within one month from the date of signing of SIA.	If the project developer fails to achieve this milestone within specified period of one month, the allotment of the project shall be liable to be cancelled.
3.	Signing of Connectivity Agreement & Long Term Open Access (LTOA) Agreement with HPPTCL or PPA with HPSEBL.	Within six months from the date of signing of SIA.	If the project developer fails to achieve this milestone within specified period of six months, the allotment of the project shall be liable to be cancelled.
4.	Furnishing of compliance reports for the progress achieved on continuous basis in the prescribed format.	Every two months on continuous basis starting two months from the date of signing of SIA.	In case the project developer fails to submit the bimonthly, three consecutive compliance reports on prescribed formats in the first six months, the allotment of the respective project shall be liable to be cancelled.
5.	Submission of quantitative/physical progress report on the progress achieved so far.	At the time of completion of one year from the date of signing of SIA.	In case the project developer fails to submit the quantitative/physical progress report on the progress achieved so far at the time of completion of one year from the date of

Special Secretary (NES)
to the Govt. of H.P.-
cum-CEO HIMURJA
Shimla-171 009

For Director of SIA and SCOD

Ashishyph
Director

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Himachal Government Judicial Paper

			not found satisfactory, the allotment of the respective project shall be liable to be cancelled.
6.	Achieving Commercial Operations Date (CoD)	As per the revised construction schedule approved by DoE / HIMURJA inline with the milestone at Sr. No. 1.	In case the project developer fails to achieve CoD as per the milestone agreed in SIA, the project allotment shall be liable for cancellation without any liability of Govt. HPSEBL will not be bound to purchase power in case the CoD is not achieved within stipulated time. Provision for the same will be kept in the SIA.

Note: The Second Party shall not be entitled for any incentive on account of early commissioning of the project after availing relaxation under One Time Amnesty.

This Supplementary Implementation Agreement signed on the date first written above and the Implementation Agreement signed on 3.10.2008 shall be in force simultaneously till the validity of the Implementation Agreement.

In witness whereof, the Parties hereto have executed and delivered this Agreement at Shimla, Himachal Pradesh on the date first written above, for the Implementation of Suarh SHEP for installed capacity of 1.50 MW.

For & on behalf of
the Government of Himachal Pradesh



(Rupali Thakur)

Special Secretary (NES)
Special Secretary (NES)
to the Govt. of H.P. -cum-
CEO, Himurja, Shimla-171009
Shimla

WITNESSED BY:

1. (Pradeep Bhanot)
Sr. Project Officer (SHP)
Himurja, Shimla-9

2. (D.N. Sharma)
Project Officer (C-I)
Himurja, Shimla-9

For and on behalf of
M/s Micro Hydro Electric Power
Generation (P) Ltd, Hamirpur (H.P.)

Ashu Gupta
For MICRO HYDRO ELECTRIC POWER GENERATION PVT. LTD.
(ASHU GUPTA)
Director,

Director

WITNESSED BY:

1. Mahendra Kumar N. P.O. Kua,
Teh. Kang, Distt. Mandi, H.P.

2. Sudesh Sharma Sr
Shiv Luma village
Chabi P.O. & sub Tehsil
Mandi Distt. (C.I.)
H.P.

HIMURJA

(HP Govt. Energy Development Agency)
Urja Bhawan, Kasumpti, Shimla-171 009.

No. HIMURJA/SHP-III/MHE (160)/2K- 5945 Dated: ^{9/7} July., 2008.

To

✓
M/S. Micro Hydro Electric
Power Generation (P) Ltd.,
New Road, Hamirpur-177001. (HP)

Subject: - Surah (1.50MW) HEP in Distt. Mandi H.P. signing of IA & PPA thereof.

Dear Sirs,

Techno Economic Clearance for Surah (1.50MW) HEP has been accorded by HPSEB vide their letter No HPSEB/CE (P)/CC- Surah/2008-5123-32 dated 26.6.2008. You are now requested to furnish the security deposit (refundable on fulfilling the obligation of IA) either in shape of B.G. of Rs. 50,000/- or Demand Draft of Rs. 25,000/- in favour of Director Himurja, Shimla-171009 and submit the resolution of Board of Directors on a stamp paper of Rs 5.00 only, duly attested by Public Notary, for signing authority not less than the rank of Director of the company, to sign the Implementation Agreement. The above process be completed latest by 16.7.2008 positivevely, so that the case for signing of IA is forwarded to the Govt. and you are informed about the date of signing of IA.

Please acknowledge the receipt of this letter.

Yours faithfully,

@emurj
Director, 9/7

HIMURJA, Urja Bhawan,
R Kasumpti, Shimla-171 009.

No. As above.

Date:-

Copy to: The Chief Engineer (PSP) HPSEB, Vidyut Bhawan, Shimla-171004
for favour of information w.r.t. above please.

@emurj
Director, 9/7/08

HIMURJA, Urja Bhawan,
R Kasumpti, Shimla-171 009.

HIMACHAL PRADESH STATE ELECTRICITY BOARD

OFFICE ORDER

Himachal Pradesh State Electricity Board is pleased to accord Techno-Economic Clearance (TEC) to Surah SHP (1.5 MW) on Surah Stream a tributary of Beas river in District Mandi, Himachal Pradesh, allotted to "M/s Micro Hydro Electric Power Generation Pvt Ltd, New Road, Hamirpur- 177001 (H.P.)" at an estimated cost of Rs.969.39 lac (Rupees nine hundred sixty nine lac thirty nine thousand) only including Interest during construction (IDC), escalation, financial charges (FC) & LADA charges @1% with the stipulations that:

1. i) The complete cost of the scheme shall not exceed the above cost except on account of the following:-
 - a) Interest During Construction (IDC), and Financial Charges (FC) shall be as per actuals but not exceeding the amount as indicated at Annexure-I, unless revised by HPSEB while according concurrence under section 8 of Indian Electricity (Supply) Act-2003 after review of the financial package.
 - b) Change in rates of Indian taxes / duties such as excise duty, sales tax/VAT, custom duty and levy of any other taxes/duties subsequent to issue of Techno-Economic Clearance.
 - c) Change in Indian law resulting in change in the cost.
 - ii) The abstract of the approved estimated cost is enclosed at Annexure-I and salient feature of scheme as Annexure-III.
2. The Techno-Economic Clearance (TEC) is subject to the following conditions:
 - i) Estimated cost/Techno-Economic Clearance (TEC) shall not be re-opened due to the following:
 - a) Non acquisition of land.
 - b) Non-finalization of Power Purchase Agreement (PPA).
 - c) Delay in financial closure.
 - ii) The final financial arrangement shall not be inferior to the financing arrangement projected in the Detailed Project Report (DPR) for TEC.
 - iii) Tariff for sale of power to HPSEB shall be fixed in accordance with the agreement between the IPP and HPSEB.
 - iv) The public issue expenses, if any, shall be reconsidered at the time of approval of completion cost based on documentary proof and in accordance with Security Exchange Board of India (SEBI) guidelines regarding regulation of public issue expenses.
 - iv) Fulfillment of conditions stipulated in Central Electricity Authority/(CEA)/Central Water Commission guidelines in respect of civil works at the stage of detailed design/execution.
 - vi) Any increase in the cost estimate due to design modifications and geological surprises would be absorbed by the IPP i.e M/s Micro Hydro Electric Power Generation Pvt Ltd, New Road, Hamirpur- 177001 (H.P.)"
 - vii) No additional cost shall be allowed due to Resettlement & Rehabilitation(R&R) Plan.
 - viii) Normal operation life of the hydro power plant shall be as per provisions of CWC/CEA guidelines/ CERC/HPERC regulations.
 - ix) The interconnection point with HPSEB grid and interconnection facilities at the interconnection point shall be provided, operated & maintained at the cost of the IPP.
 - x) The cost of providing and/or strengthening/additions etc. of the system at and beyond the Interconnecting Sub Station which may also include without limitation, the cost of replacement of switchgear/protection and provision of shunt capacitors, strengthening of bus bars, step up facilities etc. apart from other works required at injection voltage level and other one or more successively higher voltages, Civil works relocation of existing bays etc. shall be

- recovered by HPSEB as per the regulations of HPERC read with the clarifications/ decision by HPERC and/ or any other competent authority as may be finally applicable. The share of IPP on this account shall be paid by the IPP to HPSEB as per the final decision of the competent authority.
- xi) Whereas the Board shall endeavor to provide the evacuation system at the earliest, the schedule date for providing evacuation arrangement shall be spelt out in the PPA's on the case to case basis inter-alia , keeping in view the time lines indicated in the relevant plan by HPSEB and approved by HPERC.
 - xii) The power house generating equipment as well as other Electrical Equipment to be provided by the Developer shall be compatible for parallel operation with HPSEB grid after interfacing. HPSEB shall not be responsible for any loss of generation on this account.
 - xiii) O&M charges for maintenance of inter connection facilities at the interconnection sub station of HSPEB shall be paid by the IPP to HPSEB throughout the period, the IPP runs the project and the same shall be reviewed at the beginning of every financial year.
 - xiv) The IPP shall interface his project at the 33/132 kV, 1x25/31.5MVA sub station proposed at Pandoh through a 33 kV single circuit dedicated line (Project line). This dedicated line shall also be used for evacuation of power from Swad (5 MW) being developed by the same IPP/Company in a joint mode.
 - xv) The project line shall be provided, operated and maintained by the IPP at his cost as per normal conditions after obtaining approval of HP Govt. under Section 68(1) of Electricity Act, 2003.
 - xvi) The above mentioned evacuation arrangements shall be subject to the HPERC approval of *"comprehensive area wise plan for augmenting and establishing the transmission/sub transmission system for evacuation of power from the small HEPs to be commissioned within the next five year"* which has already been submitted to HPERC. The Board may however, also evolve alternate system(s) depending on the site conditions and subsequent developments, with the approval of HPERC.
 - xvii) The IPP shall develop, operate and maintain the Project including the dedicated transmission system subject to compliance with the following:
 - a) Grid code and standards of grid connectivity.
 - b) Technical standards for construction of Electrical lines.
 - c) Norms of System Operation of the concerned State Load Despatch Center (SLDC) or Regional Load Despatch Center (RLDC).
 - d) Directions of the concerned SLDC or RLDC regarding operation of dedicated transmissions line.
 - e) Protection and metering issue shall be resolved to the mutual satisfaction of IPP's and the Board
 - f) The Inter-se agreements shall be executed between the parties intending to evacuate power through joint dedicated evacuation system in order to establish clear right and obligations qua the proposed arrangements with the clear formula for the allocation of the costs and expenses.
 - xviii) The arrangement regarding evacuation of power through joint dedicated transmission system shall be subject to approval HPERC.
 - xix) The evacuation at/through the new sub stations envisaged in the Master Plan or other wise shall not relieve the IPP, from their obligation to pay the proportionate cost for such new facilities because inter connection is being allowed at such new sub stations . This matter shall be regulated as per the decision of HPERC.
 - xx) The conditions on these lines shall also have to be suitably included by the developer in PPA etc. apart from other standards conditions.
 - xxi) The statutory clearances as per Annex-II shall be obtained before execution/ implementation of the project.

- xxii) 15% of water immediately down stream of diversion structure shall be ensured all the time including lean season from November to March as per the Power Policy of HP Government-2006.
- xxiii) LADC amount and activities shall be implemented as per different clauses stipulated in the Notification issued by Principal Secretary (NES) to the Govt. of HP Vide No.NES- F(10)/5/ 2006, dated 27.12.2006 in continuation of the notification No.MPP-F(10)/15/2006 dated 11-12-2006.
- xxiv) The TEC is based on the reports and data furnished by the IPP in the DPR and it is presumed that the information furnished is accurate and has been collected reliably after carrying out detailed field investigations and surveys under the supervision of competent personnel. The scrutiny of HPSEB does not cover the examination of the detailed designs & working drawings of Project components in regard to their structural, hydraulic and mechanical performance & safety which shall be ensured by the IPP / project authority.
- xxv) The observations of HPSEB and replies thereof shall form an integral part of the DPR.
3. The project shall be completed within 24 months after award of main civil works.
4. The completion cost of the scheme shall be submitted to HPSEB for approval within 3 months from the commercial operation date (COD) of the plant.
5. The project promoter / Project authority shall give free accessibility to the HP Govt./ HPSEB officers and staff to have on the spot assessment of various aspects of the project.
6. The concurrence of the HPSEB to the scheme under section 8(1) of the Electricity (Supply) Act, 2003 shall be considered by the Board on submission of the firm financial package and tie-up of balance inputs/clearances within six months from the date of issue of TEC.

BY ORDER OF THE BOARD

sd/-

Chief Engineer (Projects),
HPSEB, Vidyut Bhawan,
Shimla-171004.

Dated:- 26-6-08

No. HPSEB/CE (P)/CC- Surah/2008- 5123-32

Copy for information and necessary action to the:

1. Chairman, HPSEB, Vidyut Bhawan, Shimla-171004.
2. Pr. Secretary (MPP & Power) to H.P. Govt., Shimla-171002.
3. Pr. Secretary (NES) H.P. Govt. Shimla-171002.
4. Secretary, Ministry of Non-Conventional Energy Sources (MNES), Block No.14, CGO Complex, Lodhi Road, New Delhi-110003.
5. The Director Environment & Scientific Technologies, Narayan Vills, Near, Wood Villa Palace, Shimla-171002.
6. Chief Engineer (SP), HPSEB, Vidyut Bhawan, Shimla-171004.
7. Chief Engineer (PSP), HPSEB, Vidyut Bhawan, Shimla-171004.
8. Chief Engineer (P&M), HPSEB, Vidyut Bhawan, Shimla-171004.
9. Chief Executive Officer, Himurja, 8A- SDA Complex, Kasumpti, Shimla 171009.
10. ✓ M/s Micro Hydro Electric Power Generation Pvt Ltd New Road, Hamirpur (H.P.)-177001.

AE

Chief Engineer (Projects),
HPSEB, Vidyut Bhawan,
Shimla-171004.

No. FSH-F (2)39/2010-ARC-II- 2641
 Directorate of Fisheries,
 Himachal Pradesh.

From

The Director-cum-Warden of Fisheries,
 Himachal Pradesh.

To

M/s Micro Hydro Electric Power Genera
 11, Building City Centre, New Road,
 Hamirpur (H.P.) 177001.

Dated Bilaspur-174001 the, 26-03-2011

Subject: -

NOC for setting up SURAH (1.5 MW) Small Hydro elect
 Project in Mandi Distt (HP).- regarding.

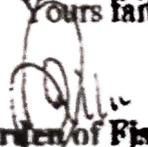
Sir,

I invite a reference of your letter No. MHGL2010/545 dat
 28.02.2011 & even No. 546 dated 16.03.2010 vide which you have sent a cheque wo
 ₹ 3.315 lacs for fisheries development funds and proof of authorized signatory regardi
 subject cited supra.

Keeping in view the undertaking given by you for the disposal of
 and maintenance of Environmental flow of water downstream weir, the Department
 Fisheries, Himachal Pradesh has no objection if the project is started at the site.

This may be treated as NO OBJECTION CERTIFICATE.

Yours faithful


 Director-cum-Warden of Fisheries
 Himachal Pradesh

Dated:-

Encl No.-As above-

Copy forwarded for favour of information to:-

1. The Secretary (Fisheries) to the Govt. of Himachal Pradesh, Shimla-2.
2. The Director, HIMURJA, SDA Complex, Kasumpti, Shimla-9.
3. The Assistant Director of Fisheries, Mandi, Distt. Mandi (H.P.)


 Director-cum-Warden of Fisheries
 Himachal Pradesh

हिमाचल प्रदेश सरकार
वन विभाग

File No.- FFE-B-F(2)-2/2016

Dated Shimla-171002, the

Order

Sub :- Diversion of 0.5655 ha of forest land in favour of M/s Micro Hydro Electric Power Generation Pvt. Ltd, New Road Hamirpur for the construction of 1.5MW Surah Small Hydro Electric Project, within the jurisdiction of Nachan Forest Division, District Mandi, H.P.

भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय क्षेत्रीय कार्यालय देहरादून द्वारा वन (संरक्षण) अधिनियम 1980 की धारा-2 के अन्तर्गत जारी स्वीकृति पत्र संख्या No. 9-HPB 675/2010-CHA/1441 dated 08-12-16 के परिणामस्वरूप, राज्यपाल, हिमाचल प्रदेश उपरोक्त विषय में दर्शित 0.5655 हेक्टेयर वन भूमि को M/s Micro Hydro Electric Power Generation Pvt. Ltd, को उपयोग के लिए स्वीकृति निम्नलिखित शर्त पूरी करने पर प्रदान करते हैं।

- 1 वन भूमि की विधिक परिस्थिति नहीं बदली जाएगी।
- 2 प्रतिपूर्ति पौधारोपण प्रस्ताव के अनुसार DPF Samehridar में प्रयोक्ता एजेंसी से प्राप्त राशि से कुल 1.13 हे० वन भूमि में पौधे लगाकर किया जाएगा। प्रतिपूर्ति पौधारोपण इस पत्र के जारी होने की तिथि से एक से दो वर्षों के अन्दर पूर्ण किया जाना चाहिए।
- 3 एन.पी.वी. की दरों में अगर कोई बढ़ोतरी होती है तो प्रयोक्ता अभिकरण बढी हुई दरों पर एन. पी.वी. देने के लिए बाध्य होगा।
- 4 प्रयोक्ता अभिकरण द्वारा प्रस्तावित वन क्षेत्र के आस-पास मजदूरों /स्टॉफ के लिये किसी भी प्रकार का कैंम्प नहीं लगाया जायेगा।
- 5 प्रयोक्ता अभिकरण वन विभाग की देख-रेख में प्रत्यावर्तित भूमि का RCC Pillars लगाकर सीमांकन करेगा जिन पर Forward तथा Back bearing भी अंकित किया जाएगा।
- 6 निर्माण कार्य के पश्चात् जहां सम्भव हो प्रयोक्ता अभिकरण द्वारा अपने व्यय पर वन विभाग की देख-रेख में परियोजना क्षेत्र में खाली पड़े स्थानों पर वृक्षारोपण कार्य किया जाएगा।
- 7 प्रयोक्ता अभिकरण के द्वारा निर्माण कार्य के दौरान स्थल पर कार्यरत मजदूरों एवं स्टॉफ के लिए रसोई गैस / कैंरोसिन तेल की आपूर्ति की जायेगी जिससे निकटवर्ती वनों को क्षति न पहुँचे।
- 8 परियोजना निर्माण में उत्सर्जित मलवे का निस्तारण प्रयोक्ता अभिकरण द्वारा प्रस्तुत मलवा निस्तारण योजना के अनुसार प्रभागीय वनाधिकारी की देख-रेख में किया जाएगा एवं निर्दिष्ट स्थानों के अलावा अन्यत्र मलवा नहीं फेंका जाएगा।
- 9 परियोजना के निर्माण व रख-रखाव के दौरान आस-पास के क्षेत्र की वनस्थितियों एवं जीव-जन्तुओं को किसी प्रकार की क्षति नहीं पहुँचायी जायेगी।
- 10 वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा अन्य किसी उद्देश्य के लिए नहीं किया जायेगा / तथा किसी भी परिस्थिति में आवासीय भवनों का निर्माण नहीं किया जाएगा।
- 11 प्रयोक्ता अभिकरण अपने व्यय पर आवश्यक मृदा संरक्षण कार्य सम्पादित करना सुनिश्चित करेगा।
- 12 कम से कम वृक्षों का कटान /पातन किया जाएगा, जिनकी संख्या प्रस्ताव के अनुसार 43 से अधिक न हो।

INSCAPABILITY CERTIFICATE

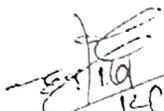
Certified that we have jointly inspected the 1.5 MW Surah Hydro Electric Project being implemented by Micro Hydro Electric Power Generation Pvt Limited Hamirpur at Mahal, Surah, Gunas Tehsil Thunag and Distt Mandi (H.P.) on 07th January, 30th January, 2009, 25th April 2009 with engineers/official of the company. We are of the opinion that the land described below is inescapable for the above project component

Sr No	Mahal	Khasra No	Bigha	Biswa	Biswanshi	Hac	Land Use
1	Surah	703/1	00	04	00	0.0162	Weir
		688/1	00	16	03	0.0654	Desilting Tank & Pipe
		469/1	00	18	03	0.0733	-do-
		467/1	00	12	06	0.0498	-do-
		467/2	00	07	10	0.0287	Muck dumping Site
2	Gunas	467to796	00	18	15	0.0759	Tunnel
		796/39/5	00	03	15	0.0152	Muck dumping Site
		796/39/4	00	08	11	0.0346	Pipe
		796/39/3	00	02	03	0.0087	Pipe
		793/20/2/3	00	02	00	0.0081	-do-
		791/20/1/7	00	04	18	0.0198	Pen Stock
		791/20/1/2	00	07	18	0.0320	-do-
		792/20/3/4	00	01	03	0.0046	-do-
		792/20/3/2	01	12	08	0.1312	Power House
				06	19	13	0.5655

D.T.O-2

It is also certified that the land required for Surah Hydro Electric Project components is most economical and the best possible feasible. The requirement of the forest land as proposed by the user agency is unavoidable /archeological /heritage site /defense establishment or any other important monument has been noticed during the site inspection of the proposed project.

At present there is one small LIS scheme, however the firm shall release amount of water required from weir in addition to 15% water which is to be released as per agreement and accordingly NOC issued by I & PH Department and also as per the conditions of the NOC issued by the H.P.P.W.D.

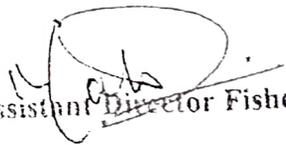

Field Kanungo
मोहर जिला मण्डल (वि. 4.)


Sr. Project Officer (I & P)

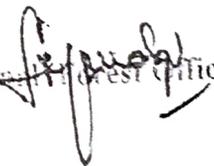

Range Officer,
Dist. Mohr (H. P.)

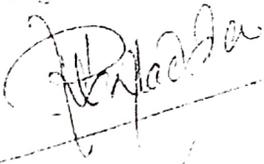

Assistant Engineer,


Junior Engineer,
H.P.P.W.D.
sec. Bagriad. Man


Assistant Director Fisheries

Sr Executive Engineer,


Divisional Forest Officer,



Sub Division Officer (Civil)
मोहर जिला मण्डल (वि. 4.)

No. FC-F(2)-1/2005

Dated: Shimla-2, 9/9/05

NOTIFICATION

In partial modification of this department's notification of even number dated 16-07-2005 vide which directions in exercise of the powers conferred by the provisions of Section 5 of the Environment (Protection) Act, 1986 were issued, the quantum of minimum flow of water to be released and maintained immediately downstream of the divers on structures of existing and up-coming hydel projects through out the year should be read as "threshold value of not less than 15% of the minimum inflow observed in the lean season; to the main river water body whose water is being harnessed by these project" in stead of 10% as mentioned in the said notification.

By Order,

[J.P. Negi]

Pr. Secretary [Pollution Control] to
the Government of Himachal Pradesh.

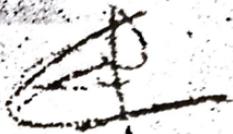
Encls. No. ; As above.

Dated: Shimla-2, ~~21/9/05~~ 9/9/05

Copy forwarded for information and necessary action to:

1. The Secretary to Governor, Himachal Pradesh, Shimla-2.
2. The P.P.S's to the Chief Minister, H.P. Shimla-2.
3. The P.S. to Cabinet Ministers, H.P. Shimla-2.
4. The P.S. to the Chief Secretary to the Government of H.P., Shimla-2.
5. The Chairman-cum-Managing Director, NTPC, Plot No. 8-A, Sector 24, P.B. No. 13, NOIDA-201301, U.P.
6. The Chairman-cum-Managing Director, National Hydro Electric Power Corporation, Ltd. Sector-33, Faridabad-121003, Haryana.
7. The Chairman-cum-Managing Director, Satluj Jal Vidyut Nigam Ltd. Himfed Building, New Shimla.
8. The Chairman, HPSEB, Kumar House, Shimla-171004.
9. All Chairman, Vice Chairman/Managing Directors of all Boards and Corporations in Himachal Pradesh.
10. Chief Executives of all Hydro-electric Projects in H.P.
11. All Administrative Secretaries to the Government of H.P.
12. All Deputy Commissioners in Himachal Pradesh.
13. All Heads of Department in Himachal Pradesh.
14. The Chief Executive Officer, HIMURJA, SDA-Office Complex, Kasumpti, Shimla-9
15. The Member Secretary, H.P. State Environment Protection and Pollution Control Board, Paryavaran Bhawan, Below BCS, New Shimla-9 with request to circulate the copy of this notification to all concerned Project Authorities in the State under intimation to this Department.

16. The Member Secretary, H.P. State Council for Science, Technology and Environment, SDA Complex, Kasumpti, Shimla-9.
17. The Comptroller, Printing and Stationery, H.P. Government Press, Shimla-3, for publishing in the Rajpatra.
18. Guard file.



Addl. Secretary [Pollution Control] to
the Government of Himachal Pradesh

सेवा में

श्रीमान जिलाधीश
जिला मंडी
हिमाचल प्रदेश

विषय :- सुराह गांव में लगने वाले माइक्रो हाइड्रो प्रोजेक्ट के विरोध हेतु प्रार्थना पत्र।

महोदय

हम सुराह गांव के सभी निवासी इस पत्र के माध्यम से सुराह गांव में लगने वाले माइक्रो हाइड्रो पावर प्रोजेक्ट का गांव वासियों के जीवन के ऊपर प्रभाव तथा उनकी दुर्दशा का आलेख कर रहे हैं साथ ही साथ अपनी इस बात पर भी अडिग हैं कि हम किसी भी कीमत पर इस प्रोजेक्ट को लगने नहीं देंगे क्योंकि इसका सीधा प्रभाव हमारे सामाजिक तथा आर्थिक जीवन पर है।

महोदय हम निम्नलिखित बिंदुओं के माध्यम से आपको अवगत करवाना चाहते हैं कि हमारा विरोध क्यों है

1 महोदय यह पावर प्रोजेक्ट वर्ष 2,000- 2001 के आसपास सुराह गांव में लगने के लिए प्रस्तावित था उस समय यहां की सामाजिक तथा आर्थिक परिस्थितियां खराब होने के बावजूद भी यहां के लोगों ने इसका जमकर विरोध किया था लेकिन गांव में शिक्षित लोग कम होने के कारण कंपनी ने कुछ लोगों के जबरदस्ती एफिडेविट बना लिए और गांव की अनुमति के बिना अपने प्रोजेक्ट का प्रपोजल सरकार तथा वन विभाग को भेज दिया ।

2 मान्यवर यह नदी हमारे गांव की खेती के लिए एक रीढ़ की हड्डी की तरह काम करती है। सिंचाई का एकमात्र साधन है इसीलिए हमने इस प्रोजेक्ट का हमेशा विरोध किया है क्योंकि इस प्रोजेक्ट के लगने से यहां का पानी दूसरी जगह ले जाया जाएगा जिससे कि कृषि योग्य भूमि में सिंचाई की कमी हो जाएगी। कंपनी को लगा कि सुराह के लोग कभी भी इसके लिए राजी नहीं होंगे इसीलिए उन्होंने 2016 में लोगों के फर्जी हस्ताक्षर करवा करके फारेस्ट डिपार्टमेंट से और अन्य सभी डिपार्टमेंट से इस प्रोजेक्ट को लगाने के लिए परमिशन ले ली जो बिल्कुल भी न्यायोचित नहीं है। जिलाधीश स्तर की जांच ने भी इस बात को साबित कर दिया है कि इन्होंने हस्ताक्षर फर्जी करवाए हैं ।

3 मान्यवर इस नदी से लगभग 6-7 घराट (आटा चक्की) का संचालन होता है और ये घराट हमारे पूर्वजों से चलते आ रहे हैं और आय के साधन हैं लेकिन इस नदी के पानी का निकास दूसरी जगह होने से ये घराट ठप्प हो जाएंगे जिससे कि कई परिवारों की रोजी-रोटी पर प्रभाव पड़ेगा।

4 मान्यवर जिस जगह से प्रोजेक्ट की पाइप या टनल जाएगी वह जगह पूरी तरह से भूस्खलन वाली है। आप इसे मौके पर भी देख सकते हैं। लेकिन महोदय कम्पनी के पाइप या टनल के जाने से यह जगह और भी खतरनाक हो जाएगी क्योंकि भूस्खलन से या पेड़ के गिरने से पाइप टूटने की पूरी संभावना है और पाइप टूटने से जल एकत्रित हो जाएगा। यह एकत्रित जल प्रलय के रूप में परिवर्तित हो जाएगा जिससे दूर-दूर तक तबाही के आसार रहेंगे और जान माल की हानि होगी जिसे कभी पूरा नहीं किया जा सकता है क्योंकि इसके बिल्कुल नीचे लोगों के खेत खलियान और घर हैं जहां पर गांव वासियों का आना-जाना हमेशा लगा रहता है

5 महोदय सुराह गांव के लगभग 90% लोगों का व्यवसाय कृषि और पशुपालन है इस प्रोजेक्ट के लगने से यहां की खेती तो नष्ट हो जाएगी साथ ही साथ पशुपालन को हमेशा खतरा बना रहेगा क्योंकि जिस जगह से कम्पनी अपनी बड़ी-बड़ी पाइपों को ले जाएंगे उन जगहों पर भूस्खलन का अत्यधिक खतरा है यदि इस तरह का भूस्खलन कभी हुआ और इनकी बड़ी-बड़ी पाइप टूट जाएगी तथा यह भूस्खलन अपना भयानक रूप लेगा है जिससे जनता की जान माल की हानि होने की पूरी संभावना रहेगी क्योंकि इसके नीचे से यहां के लोगों की जमीन है और घर भी है।

6 मान्यवर हमारे पूर्वज इस गांव में सालों से रहते आ रहे हैं हमने आसपास के वातावरण तथा वन को सुरक्षित रखने का भरपूर प्रयास किया है लेकिन बड़े दुख की बात है कि आज हमारे अधिकारों को दरकिनारा रखते हुए कंपनी ने हमारी अनुमति के बिना ही प्रोजेक्ट शुरू कर दिया है।

7 महोदय हम विकास के खिलाफ नहीं हैं हम चाहते हैं कि बिजली बने और प्रोजेक्ट लगे लेकिन यह जगह प्रोजेक्ट लगाने के लिए बिल्कुल भी उचित नहीं है क्योंकि यहां पर मानव बस्ती और कृषि भूमि होने के कारण इस प्रोजेक्ट का यहां के स्थानीय लोगों के ऊपर विपरीत और खतरनाक असर पड़ेगा। हम चाहते हैं कि इस जगह यह प्रोजेक्ट ना लगाया जाए। इसे किसी ऐसी जगह लगाया जाए जिससे कि हमारे जीवन पर और हमारी आने वाली पीढ़ी पर इसका कोई असर ना पड़े।

महोदय इन सब बिंदुओं को मध्य नजर रखते हुए हम आपसे निवेदन करते हैं कि हम इस पावर प्रोजेक्ट को यंहा कभी लगने नहीं देंगे और हमेशा इसका विरोध करते रहेंगे क्योंकि इसके लगने से हमारे सामाजिक तथा आर्थिक जीवन पर गहरा प्रभाव पड़ेगा। हमारा जीवन यापन कठिन हो जाएगा हमें हमेशा मीत का डर लगा रहेगा हमें अपने पशुओं को चराने के लिए जगह ही नहीं बचेगी और बिना सिंचाई के हमारी जमीन बंजर हो जाएगी। इसका प्रभाव ना केवल हमारे ऊपर पड़ेगा बल्कि आने वाली पीढ़ी के ऊपर भी इसका प्रभाव पड़ेगा। हमारी आपसे हाथ जोड़कर के बनती है कि आप भी हमारी इस मसले में मदद करें और इस प्रोजेक्ट को ना लगने में हमारा साथ दें हम आपके सदा आभारी रहेंगे

धन्यवाद

समस्त ग्रामीण

गांव सुराह

Kushal Singh 8219833018

क्र.सं.	नाम
1	आदर सिंह
2	नौरता देवी
3	कामला देवी
4	मेघसिंह
5	पुष्पा देवी
6	भूपाल सिंह

हस्ताक्षर

Bhoolax Singh

नौरता देवी

कामला देवी

मेघसिंह

Pushpa Singh

Bhup Singh

50

वन अधिकार समिति मुहाल सुराहग्राम पंचायत खुरहागसार्वजनिक सूचना

सर्वसाधारण को सूचित किया जात है कि ग्राम पंचायत खुरहाग के अर्न्तगत मुहाल सुराह में वन अधिकार समिति का गठन दिनांक 23-02-2014 को किया जा चुका है। अतः इस मुहाल के अर्न्तगत वन अधिकार से सम्बन्धित कोई व्यक्ति ^{सामूहिक} दावा व आक्षेप प्रस्तुत करना चाहता है तो गठन दिनांक से 90 दिन के भीतर पंचायत सचिव के पास प्रस्तुत करें।

दिनांक 23-02-2014
Secretary
Marnag Panchayat Marnag
Marnag, Thunag Distt, Mandi (H.P.)

उद्यम पक्षि 84 वर्ष 2014
वन अधिकार समिति

अनुसूचित जन जाति व अन्य परम्परागत वन निवासी वन अधिकारो की मान्यता अधिनियम 2006

वन अधिकार समिति

मुहाल सभा-

ग्राम पंचायत-

प्रतिलिपि प्रस्ताव

प्रस्ताव संख्या 01

दिनांक 29/05/2014

वन अधिकार समिति मुहाल सभा मुरदाग सुरह की बैठक आज दिनांक 29/05/2014 को 10 बजे स्थान सुरह में श्री/श्रीमति पुष्पराज की अध्यक्षता में की गई जिसमें मुरदाग मुहाल के अनुसूचित जनजाति व अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता अधिनियम 2006 अर्न्तगत वन अधिकारो के लिए दावे हेतु प्राप्त हुए गांववासियों के वन अधिकारों के आवेदनों पर चर्चा की गई व वन अधिकारों के प्रस्तावों के साथ प्रस्तुत दस्तावेजों के अध्ययन तथा उस पर विस्तृत चर्चा के उपरान्त निम्न प्रकार शिकायतवादी की गई-

कुल प्राप्त आवेदन- NIU

सही दावों का ब्योरा:-

क्रम संख्या	पात्र गांव वासी का नाम	जंगल का नाम	वन अधिकार का ब्योरा
		<u>NIU</u>	

तदनुसार यह मुहाल सभा इस दावे/इन दावों को पारित करने हेतु मुहाल सभा से इसकी सिफारिश करती है।
उपरोक्त में से निम्नलिखित पात्रों का दावा नियमानुसार सही नहीं पाया गया:-

क्रम संख्या	पात्र गांव वासी का नाम
	<u>NIU</u>

तदनुसार मुहाल सभा इस दावे/इन दावों को निरस्त करने की सिफारिश करती है।

या

सुरह मुहाल/गांव में कोई भी वन अधिकार का दावा प्राप्त नहीं हुआ है।

स्थान सुरह
दिनांक 29/05/14


सोचिव
वन अधिकार समिति
Murala Panchayat
Murala Distt. Mandi P.S.


अध्यक्ष
वन अधिकार समिति
मुहाल सभा-
ग्राम पंचायत-

ग्रामवासी/ग्रामम वासियों के नाम जिहोने इस वन क्षेत्र/जंगल में वन अधिकार के दावे के लिए आवेदन किया है।

प्रोजेक्ट/कार्य का नाम जिसके लिए वन संरक्षण अधिनियम के अर्न्तगत वन भूमि के उपयोग की अनुमति दी जाती है।

आज दिनांक 02-08-2014 को ग्राम पंचायत सुरदास में
 मुद्दाल सुराह को वन समिति की मुद्दाल समा
 प्रधान भाई पुष्प राज जी की अध्यक्षता में हुई
 जिसमें निम्न कार्यवाही काबल में लाई गई उपस्थिति

177/336 स्थी
 प्रस्ताव नं. 2 जल बेहक को कार्यवाही का
 मुद्दाल कोले वारे

सबप्रथम

पिछला कार्यवाही के अधीन सदस्यों के समक्ष पद
 भर सुनाया गया जिसमें सब मान कर अध्यक्ष
 मधोस्य ने मुद्दाल कर दी।

प्रस्ताव नं. 2 M/S माइला बाइली सुराह में कम्पनी
 प्रोजेक्ट ल्यार करने वारे

बेहक में अध्यक्ष
 मधोस्य ने उपस्थित सदस्यों को बताया कि उपरोक्त
 कम्पनी प्रोजेक्ट ल्यार करने के लिए भूमि सुराह
 मुद्दाल में लेना चाहती है। जिसमें उपरोक्त सदस्यों
 को प्रोजेक्ट निर्माण हेतु 0.5655 हेक्टेयर वन भूमि के
 उपयोग की मंजूरी के लिए सहमत पदल करना है।
 मुद्दाल समा सुराह में उपरोक्त विषय पर कम्पनी
 विस्तार पूर्वक चर्चा की गई।

सभी ग्रामवासियों ने संबंधित
 वन भूमि के प्रस्तावित कार्य हेतु उपयोग के उद्देश्यों
 को पूरी तरह समझने के बाद सर्वसम्मति से निर्णय
 लिया कि यह मुद्दाल समा उपरोक्त प्रस्ताव के लिए
 वन भूमि दिए जाने पर सहमत है। मुद्दाल समा में
 इस बेहक में अनुप जन-जाति कोर अन्य परम्परागत
 वन निवासी (वन अधिनियम अधिनियम 2006) के अन्तर्गत
 वन अधिनियम के दायों पर निपटारे पर भी चर्चा की
 गई तथा सर्वसम्मति से यह पारित किया गया कि उपरोक्त
 अधिनियम के अन्तर्गत अधिनियमों के निपटारे संबंधित कार्य
 प्रक्रिया पूरी की जा चुकी है तथा प्रस्तावित 0.5655 हेक्टेयर
 भूमि को M/S माइला बाइली प्रोजेक्ट निर्माण हेतु

अध्यक्ष
 सुरदास

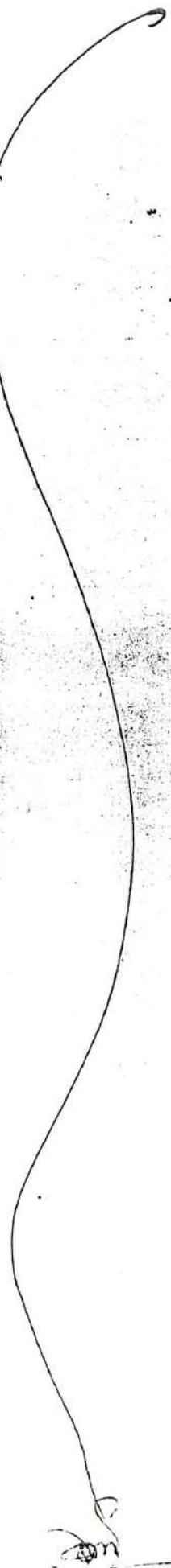
उपरोक्त के लिए ग्राम सभी पुरुष की सहायता की जाती है

क्र.सं.	नाम व प्रता
1	पुष्प राज-श्रीमान धीरराम
2	उत्तम सिंह-श्रीमान नातराम
3	हुसैन चन्द-श्रीमान धीरे सिंह
4	जबना देवी श्रीमान मोती राम
5	सुधारी देवी श्रीमान रमेश कुमार
6	दिनशा देवी श्रीमान भावेराम
7	प्रमिला देवी श्रीमान रमेश कुमार
8	मनोज कुमार-श्रीमान पुरुष राम
9	हिमेश्वरी देवी श्रीमान लाला सिंह
10	मनीराम-श्रीमान लक्ष्मण सिंह
11	भावेराम-श्रीमान देवीसन्द
12	मिश्र चन्द-श्रीमान साधु राम
13	हेमचन्द्र हेवाराम-श्रीमान नारायण सिंह
14	पुदराम-श्रीमान लाला
15	पुलकरीराम-श्रीमान
16	किशोरी लाल
17	रतन सिंह
18	हेम सिंह
19	लीला देवी
20	डोलना देवी
21	दिमल कुमार
22	मोहन सिंह
23	गोविन्द राम
24	काम सिंह
25	बेगम सिंह
26	पुष्पा देवी
27	शोभन प्रकाश
28	विमला देवी
29	हेम सिंह
30	हेम सिंह

हस्ताक्षर
Rup Raj
उत्तम सिंह
Hukam Chund
जबना देवी
Luhari devi
दिनशा देवी
Urmils devi
Manoj Kumar
हिमेश्वरी देवी
मनीराम
भावेराम
Lishandhano
Het Ram
पुदर मणी
पुलकरी राम
Kishori Lal
रतन
हेम सिंह
लीला
डोलना
Dimpal
Mohan Singh
गोविन्द
काम सिंह
Begam
Pushpa Devi
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Vimla Devi
हेम सिंह
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- 41 भोम पुनस्य
- 42 धर्मचन्द
- 43 सुन चन्द
- 44 जगदीशचन्द
- 45 दुगा देवी
- 46 विजयचन्द
- 47 हेमराज
- 48 मानवाम
- 49 लालसिंह
- 50 दौलतराम
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- 52 कुशाल सिंह
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- 57 तेज सिंह
- 58 लक्षण चन्द
- 59 मनीराम
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- 62 इन्दा देवी



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- कुशाल
- हीरामाता
- Blackst
- Jhakar
- पुष्प लता
- Lu desam
- Bhudeh
- Kant
- Om
- Dharm
- पुष्प चन्द
- जगदीशचन्द
- दुगा देवी
- हीरामाता
- हेमराज
- मानवाम
- लाल सिंह
- दौलतराम
- नन्द लाल
- Kushal
- पुष्प देवी
- जगदीशचन्द
- नरोत्तम राम
- इन्द्र सिंह
- तेज सिंह
- लक्षण चन्द
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 88 हुन्म चन्द
 89 संजतराम
 90 चुन्नी लाल
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 Chulra
 सरला देवी
 देवेन्द्र
 खीरामल
 Rawla
 Man Ram
 इन्द्र
 सीता देवी
 चमेली देवी
 गोपाल
 हेम
 जीला कुमारी
 निर्मला देवी
 इन्द्र
 रोहित
 कला देवी
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- Babli De.
- Dharm
- Bhim Singh
- अमा देवी
- शंकर दास
- खीला देवी
- Manoj Kumar
- De
- पारवती देवी
- De
- यमुना कुमार
- Mohar Singh
- हुन्मी देवी
- हिमा देवी
- De
- लीला देवी
- द्रोमती देवी
- तुलार देवी
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- Map Singh
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- Blime Singh
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- 157 धानी देवी
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- टिका देवी
- Reeta Devi
- Norm Singh
- Narayan Singh
- दिना राम
- Chaman Lal
- लुकर मणी
- Som Lata
- नीरता देवी
- जमना देवी
- Hukum Chand
- दासी देवी
- JALAM RAM
- सुभा देवी
- नमना देवी
- Hem Raj
- डेडरु देवी
- धिमाचली देवी
- चमन लाल
- हरेदेव सिंह
- मीना देवी
- डोला राम
- Ram Singh
- बन्नी देवी
- नार मणी
- रेशम देवी
- भूमा देवी
- Rhem Singh
- अमा देवी
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Twari Devi

खुब राम

खुजा देवी

जेबी देवी

चेलरु

Om Prakash

Lata Devi

जंगी

Uma Kumari

Sohan Lal

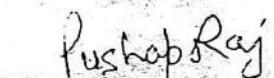
राम देव

वीर सिंह

सुमना देवी

इसी के साथ ही आगे की नथवाही समाप्त हुई


Secretary
Gram Panchayat Mardha
Thunac Distt. Madhya Pradesh


Pushap Raj
हस्ताक्षर अध्यक्ष
वन समिती पुराह


Secretary
Gram Panchayat Mardha
Thunac Distt. Madhya Pradesh

Annexure-II

अनुसूचित जन जाति व अन्य परम्परागत वन निवासी वन अधिकारों की मान्यता अधिनियम 2006

वन अधिकार समिति

मुहाल का नाम-	पुराह
ग्राम पंचायत का नाम-	पुराहा
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प्रतिलिपि प्रस्ताव

प्रस्ताव संख्या.....

दिनांक 2/8/16

मुहाल सभा पुराहा की बैठक आज दिनांक
 को 11 बजे स्थान पुराहा में श्री/श्रीमति पुष्प राज की अध्यक्षता में की गई जिसमें पुराहा
 मुहाल के अनुसूचित जनजाति व अन्य परम्परागत वन निवासी वन अधिकारों की मान्यता
 अधिनियम 2006 अर्न्तगत इस मुहाल सभा की वन अधिकार समिति की सिफारिश के उपरान्त प्राप्त हुए गांववासियों के आवेदनों पर चर्चा की गई। वन
 अधिकारों के प्रस्तावों के साथ प्रस्तुत दस्तावेजों के अध्ययन तथा उस पर विस्तृत चर्चा के उपरान्त निम्न प्रकार की कार्यवाही की गई :-

कुल प्राप्त आवेदन- NILL

सही दावों का ब्योरा-

क्रम संख्या	पात्र गांव वासी का नाम	जंगल का नाम	वन अधिकार का ब्योरा
		<u>NILL</u>	

तदनुसार यह मुहाल सभा इस दावों/दन दावों को पारित करते हुए इसे उप-खण्ड की समिति को प्रेषित करती है।
 उपरोक्त में से निम्नलिखित पात्रों का दावा नियमानुसार सही नहीं पाया गया-

क्रम संख्या	पात्र गांव वासी का नाम
	<u>NILL</u>

तदनुसार मुहाल सभा इस दावों/इन दावों को निरस्त करती है।

इस मुहाल सभा की वनअधिकार समिति से प्राप्त सूचना के अनुसार मुहाल पुराहा में कोई भी वन अधिकार का दावा प्राप्त नहीं हुआ है।

स्थान
 दिनांक 2/08/16


 (पंचायत समिति एवं सहायक सचिव)
 मुहाल सभा-
 ग्राम पंचायत- Mandi 12.8.

अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006

ग्राम सभा सुराह
विकास खण्ड ओहर जिला म.प्र. (हि0प्र0)

प्रतिलिपि प्रस्ताव

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दिनांक 02/08/2016

प्रस्ताव संख्या 02

विषय Micro Hydro Power Gen. Pvt. Ltd. विभाग/संस्था को 1.5 MW Surah
M.H.P. के निर्माण हेतु Surah
जंगल/वन क्षेत्र में प्रस्तावित 0.5655 हैक्टेयर वन भूमि के
उपयोग की मंजूरी के लिए सहमति प्रदान करने हेतु।

ग्राम सभा सुराह की बैठक आज दिनांक 28-16 को 11
बजे, स्थान सुराह विभाग/संस्था को M.H.P.G. Ltd. 1.5 MW
के निर्माण हेतु Surah जंगल/वन क्षेत्र में प्रस्तावित
0.5655 हैक्टेयर वन भूमि के उपयोग की मंजूरी के लिए सहमति प्रदान करने
पर चर्चा की गई।

सभी ग्रामवासियों ने संबंधित वन भूमि के प्रस्तावित कार्य हेतु उपयोग के उद्देश्यों को पूरी तरह
समझने के बाद सर्वसमिति से यह निर्णय लिया कि यह ग्राम सभा उपरोक्त प्रस्ताव के लिए वन
भूमि दिये जाने पर सहमत है।

ग्राम सभा की इस बैठक में अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 के अन्तर्गत वन अधिकारों के दावों पर निपटारे पर भी चर्चा की गई तथा सर्व सम्मति से यह पारित किया गया है कि उपरोक्त अधिनियम के अन्तर्गत अधिकारों के दावों के निपटारे सम्बन्धित सारी प्रक्रिया पूरी की जा रही है/कर ली गई है तथा प्रस्तावित 0.5655 हैक्टेयर भूमि को 0.5655 निर्माण हेतु उपयोग के लिए ग्राम सभा Surah की सहमति दी जाती है।

स्थान सुराह
दिनांक 02/08/16

अधिकृत हस्ताक्षरकर्ता

ग्राम सभा Surah

Secretary

Surah Panchayat

Surah, Mandla Distt., Madhya Pradesh

Annexure-III

**OFFICE OF THE SUB DIVISIONAL OFFICER (CIVIL),
CHACHYOT AT GOHAR, DISTRICT. MANDI, (H.P.)**

Proceeding of the meeting of the Sub Divisional Level Committee constituted under Schedule Tribe & Other Traditional Forest dwellers (Recognition of Rights) Act (FRA), 2006.

A meeting of the Sub Divisional Committee of Chachyot at Gohar constituted under FRA, 2006 was held under the Chairmanship/Chairpersonship of Mr. Raghav Sharma, IAS, S.D.O.(C), Chachyot at Gohar on dated 13-06-2016 at 11:00 AM at Chachyot at Gohar in which the application(s) of Nil Claim Muhal. Surah claiming rights in Sub Division Gohar forest area(s)-under FRA, 2006 duly processed and recommended by the concerned Muhal Sabha were discussed to consider the same for recommendation to the District Level Committee.

After scrutiny of the documents and detailed discussions, the claim of the following applicants were found to be in order and recommended for admission to the District Level Committee.

Sr. No.	Name of the applicant	Name of the Forest Detail of the Forest Rights
1.	Nil.....
2.	Nil.....

Claims of the following applicants were not found in order and rejected:-

Sr. No.	Name of the applicant	Name of the Forest Detail of the Forest Rights
1.	Nil.....
2.	Nil.....

As informed by Muhals Sabha Surah no application was received claiming rights in Surah Forest area.

Place: Gohar

Date: 20/9/16

S.D.O. (C) Cum Chairmanship/Chairpersonship
SDLC, Chachyot at Gohar, Distt. Mandi, H.P.

AS informed by Muhals Sabha Surah no application was received claiming rights in Surah Forest area.

It was suggested and unanimously approved by the members of the Committee that the community rights of the forest dwellers of each of the Muhals as expressed and recorded in Naksha Bartan and Wazib-ul-Arz prepared during revenue settlement and the Forest Settlement Report of the Forest Department should be recommended under section 6(3) of the Act for final approval by the District Level Committee. The enjoyment of community rights which are overlapping shall continue to be concurrent by respective Muhals and the maps maintained by the Forest Department showing existing legal boundaries of reserve forests, protected forests, National Parks and Sanctuaries, as the case may be, shall be considered to be community forest resource maps in respect of each Muhal. Hence, SDLC recommends such community rights for approval by the District Level Committee.

Place: Gohar

Date: 20/09/2016

S.D.O. (C) Cum
Chairmanship/Chairpersonship
SDLC, Chachyot at Gohar, Distt. Mandi, H.P.

The following were present in the meeting:

1. Addl. District Magistrate, Mandi	Member Secretary
2. Sub Divisional Officer (C) Balh	
3. Sub Divisional Officer (C) Karsog	
4. Divisional Forest Officer, Mandi	Member
5. Divisional Forest Officer, Suket	Member
6. Divisional Forest Officer, Jogindernagar	Member
7. Sant Ram Thakur, Zila Parishad Member, Balichowki	Member
8. Pradeep Kumar, Zila Parishad Member, Ward No. 30 Behal	Member

At the very outset the Chairman-cum Deputy Commissioner Mandi, welcomed all the participants. The Member Secretary with the permission of the Chair started the meeting.

Following proposal under FRA were put for discussion:-

Sr. No.	Sub Division	Name of Scheme
1	Sadar	0.0365 hectare of forest land proposed to be diverted in favour of Omel Energy Engineering for the construction of Bar Way SHP 700 KW in Mandi District falls within jurisdiction of Bhatwari village in Tehsil Aut
2		0.0536 hectare of forest land proposed to be diverted in favour of Omel Energy Engineering for the construction of Bar Way SHP 700 KW in Mandi District falls within jurisdiction of Rehukaldhar village in Tehsil Aut
3		0.3497 hectare of forest land proposed to be diverted in favour of Omel Energy Engineering for the construction of Bar Way SHP 700 KW in Mandi District falls within jurisdiction of Shala and DPF Sharai village in Tehsil Aut.
1.	Padhar	1.9900 hectare of forest land proposed to be diverted in favour of Uhl Jal Vidyut Pariyojna Ltd. for the construction of Uhl Jal Vidyut Pariyojna (14 MW) in Mandi District falls within jurisdiction of Jharwar village in Tehsil Padhar.
2.		0.5000 hectare of forest land proposed to be diverted in favour of Uhl Jal Vidyut Pariyojna Ltd. for the construction of Uhl Jal Vidyut Pariyojna (14 MW) in Mandi District falls within jurisdiction of Thuji village in Tehsil Padhar.
3.		3.3898 hectare of forest land proposed to be diverted in favour of Uhl Jal Vidyut Pariyojna Ltd. for the construction of Uhl Jal Vidyut Pariyojna (14 MW) in Mandi District falls within jurisdiction of Miyot village in Tehsil Padhar.
4.		1.8906 hectare of forest land proposed to be diverted in favour of Uhl Jal Vidyut Pariyojna Ltd. for the construction of Uhl Jal Vidyut Pariyojna (14 MW) in Mandi District falls within jurisdiction of Kathyadu village in Tehsil Padhar.
5.		2.7482 hectare of forest land proposed to be diverted in favour of Uhl Jal

		Vidyut Pariyojna Ltd. for the construction of Uhl Jal Vidyut Pariyojna (14 MW) in Mandi District falls within jurisdiction of Barot village in Tehsil Padhar.
6.		2.0146 hectare of forest land proposed to be diverted in favour of Uhl Jal Vidyut Pariyojna Ltd. for the construction of Uhl Jal Vidyut Pariyojna (14 MW) in Mandi District falls within jurisdiction of Khalehal village in Tehsil Padhar.
1.	Gohar	0.5655 hectare of forest land proposed to be diverted in favour of Micro Hydro Power Gen. Pvt. Ltd. for the construction of 1.5 MW Surah HEP in Mandi District falls within jurisdiction of Surah village in Tehsil Thunag
2.		0.2496 hectare of forest land proposed to be diverted in favour of Micro Hydro Power Gen. Pvt. Ltd. for the construction of 1.5 MW Surah HEP in Mandi District falls within jurisdiction of Gunas village in Tehsil Thunag
3		0.4612 hectare of forest land proposed to be diverted in favour of Micro Hydro Power Gen. Pvt. Ltd. for the construction of 5 MW Swad HEP in Mandi District falls within jurisdiction of Lehthach village in Tehsil Thunag
4		0.5782 hectare of forest land proposed to be diverted in favour of Micro Hydro Power Gen. Pvt. Ltd. for the construction of 5 MW Swad HEP in Mandi District falls within jurisdiction of Gunas village in Tehsil Thunag
5		0.1128 hectare of forest land proposed to be diverted in favour of Micro Hydro Power Gen. Pvt. Ltd. for the construction of 5 MW Swad HEP in Mandi District falls within jurisdiction of Drunnu village in Tehsil Thunag
6		0.5690 hectare of forest land proposed to be diverted in favour of Micro Hydro Power Gen. Pvt. Ltd. for the construction of 5 MW Swad HEP in Mandi District falls within jurisdiction of Baada village in Tehsil Thunag
7		0.20171 hectare of forest land proposed to be diverted in favour of Micro Hydro Power Gen. Pvt. Ltd. for the construction of 5 MW Swad HEP in Mandi District falls within jurisdiction of Parvaada village in Tehsil Thunag.
8		0.1834 hectare of forest land proposed to be diverted in favour of Micro Hydro Power Gen. Pvt. Ltd. for the construction of 5 MW Swad HEP in Mandi District falls within jurisdiction of Shikawari village in Tehsil Thunag
9		0-15-03 bighas of forest land proposed to be diverted in favour of Education department for the construction of building of Government Senior Secondary School Khani in Mandi District falls within jurisdiction of Khani village in Sub Tehsil Balichowki.
1.	Sundernagar	4-6-6 bighas of forest land proposed to be diverted in favour of Karsog valley Hydel Project Pvt. Ltd. for the construction of Annun Bhalan Hydro power Project (2 MW) in Mandi District falls within jurisdiction of Bhalan village in Tehsil Sundernagar.
2.		1-13-05 bighas of forest land proposed to be diverted in favour of Food and Civil Supplies department for the construction of Godown in Mandi District falls within jurisdiction of Bharjwanu village in Tehsil Sundernagar
1.	Sarkaghat	0-22-42 hectare of forest land proposed to be diverted in favour of Panchyati Raj department for the construction of Gosadan in Mandi District falls within jurisdiction of Pingla village in Tehsil Sarkaghat
2.		0-07-50 hectare of forest land proposed to be diverted in favour of Panchyati Raj department for the construction of Gosadan in Mandi District falls within jurisdiction of Sulpur village in Tehsil Sarkaghat

The detailed discussion and scrutiny of the proposal and documents placed on record revealed that no claim under FRA 2006 against the above said proposals have been received within stipulated period. The required documents which include certificate of FRC, Gram Sabha SDLC are enclosed with each proposal. Therefore, under the prevailing conditions the District Level Committee recommends for the issuance of FRA certificate for above proposals.

~~No. J~~
Deputy Commissioner,
Mandi District, Mandi.

No. MND/SR/LRC/2015-

Dated Mandi, the 13/12/ 2016

TO WHOSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC(pt) dated 3rd August, 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes, It is certified that 0.5655 hectare of forest land proposed to be diverted in favour of Micro Hydro Power Gen. Pvt. Ltd. for the construction of 1.5 MW Surah HEP in Mandi District falls within jurisdiction of Surah village in Tehsil Thunag.

It is further certified that:

- (a) The complete process of identification and settlement of rights under the FRA has been carried out for the entire 0.5655 hectare of forest land proposed for diversion. A copy of records of all consultations and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub-Division Level Committee(s) and the District Level Committee are enclosed as annexure I to V.
- (b) The proposal of such diversion (with full details of the project and its implications, in vernacular/local language) have been placed before each concerned Gram Sabha of forest Dwellers under the FRA.
- (c) The each of concerned Gram Sabha (s), has certified that all formalities/ processes under the FRA has been carried out, and They have given their consent to the proposed Diversion and the compensation and ameliorati
- (d) ve measures, if any, having understood the purpose and details of proposed diversion. Copies of certificates issued by Gram Sabhas of said Tehsils are enclosed as annexure V.
- (e) The discussion and decision on such proposals had taken place only when there is quorum of minimum 50% of the members of each Gram Sabha present.
- (f) There is no PTG and PAC in the jurisdiction of Mandi District.
- (g) The Rights of the Primitive Tribal Groups and Pre-Agricultural Communities, where applicable has been specifically safeguarded as per section 3(1)(e) of the FRA.

Encl: As above.

(Sandeep Kadam, IAS)
District Collector,
Mandi Distt. Mandi

In compliance of the order No. MND/ADM/LA/LC-II/2022/-365-66 dated 17-06-2022, the undersigned has conducted an enquiry on the matter of FRA certificate dated 02-08-2016 issued by Muhal Sabha Surah in favor of Micro Hydro Electric Power Generation Pvt. Ltd.

Point of Contention

It has been alleged in the complaint dated 23-11-2021 filed by "Nadi Bachao Project Hatao Committee Surah" that the signature of 70 % people on muhal Sabha resolution dated 02.08.2016 are fake.

In order to enquire into the averments made by the complainants, following persons were issued notices along with copy of complaints for filing their detailed reply: -

1. Sh. Praveen Bhatnagar, General Manager, (Micro Hydro Electric Power Generation Pvt. Ltd.)
2. Pushap Raj S/o Sh. Hari Ram R/o village Surah P.O. Shikawari Tehsil Thunag District Mandi, President Forest Right Committee
3. Dola Ram, Panchyat Secretary Gram Panchayat Murhag
Officer
ji (H P.)
4. Smt. Durgi Devi, LBDC, Development Block Gohar (then Secretary Gram Panchayat Murhag) (Annexure-I, II & III).
Sh. Dole Ram Secretary Gram Panchayat Murhag

has stated that Muhal Sabha Committee of Muhal Sabha Surah was constituted in his presence and after that he was


Addl. District M.
Mandi Distt. Mar

transferred. He joined again as Secretary Gram Panchayat Murhag in November, 2021 and he is not aware about the meeting dated 02.08.2016.

Smt. Durga Devi then Secretary Gram Panchayat Murhag) stated that the signature were obtained on the proceeding register, when the register was kept on a table before general public at Muhal Surah in Muhal sabha. The Number of people were verified, but identity of each person was not verified. There were 171/336 people in that meeting. No person disputed the identity of the other persons present in the meeting when names were called. Further she has stated that she does not know each person personally who were present in that meeting and cannot verify each signature. There were no observer present during meeting who would have observed identity about the persons. It was not verified that how many people from each family were present in the meeting. 171 was the total number of persons present in the meeting as per record.


Addl. District Magistrate
Mandi Distt. Mandi (H.P.)

Sh. Parveen Bhatnagar, General Manager, Micro Hydro Electric Power Generation Private Ltd. has stated that a negotiation was held between Nadi Bachao Project Hatao Samiti and Micro Hydro Electric Power Generation Private Ltd. in the presence of Sub Divisional Magistrate Thunag in which the member of this committee issued a written letter that their problems have been resolved and they do not have any objections on the subject. But later they constituted another Forest Right Committee which is

not registered and recognized anywhere and canceled the NOC dated 02.08.2016 on the ground that 70% signatures are fake. Further they have stated that 70 % people are still in favor of this Project but few people are creating hurdles and they have filed a criminal case CRMMO No. 30/2022 in Hon'ble High Court in this matter.

In addition to it, Notices were issued all the concerned persons through Tehsildar Thunag and statements of 99 persons (including FRC members) were recorded (Annexure-IV). In addition to it statements of then Secretary and present Secretary of Gram Panchayat Murhag and General Manager of Micro Hydro Power Generation Pvt. Ltd. were also recorded (Annexure-V).

The key facts transpired from the statements are as under:-  Addl. District Magistrate
Mandi Dist. Mandi (H

1. 60 persons have stated that they were not present in the alleged Muhal Sabha meeting held on dated 02-08-2016. Further, they stated that no such Muhal Sabha meeting was conducted in real and no 'NOC' was issued in favour of any Hydro Power Company.
2. 39 persons have stated that they were present in the Muhal Sabha meeting of 02-08-2016 and NOC was issued in favour of Hydro Power Company on the condition that they will provide road connectivity, irrigation water supply and other facilities for Surah village.
3. 10 FRA members have stated that meeting of Muhal Sabha Surah was not held on dated 02-08-2016 and

no such No Objection Certificate has been issued by Muhal Sabha Surah in favour of Hydro Power Company.

4. 4 members of FRC have stated that the Muhal Sabha meeting of 02-08-2016 was held and NOC was issued in favour of Hydro Power Company.
5. Pradhan, FRC Surah Sh. Pushap Raj has stated that he didn't call Muhal Sabha meeting of 02-08-2016 and he was not present in that meeting, he said that the meeting of Muhal Sabha was conducted only once in 2014. But he confirmed that NOC was issued in favor of Hydro Power Company and proceedings of Muhal Sabha was verified by him as he was told that people of Surah were in favor of the Project and he had seen signatures of 171 persons on the proceedings.
6. The representative of Micro Hydro Electric Power Generation Pvt. Ltd. Sh. Praveen Bhatnager stated that they had purchased this Project from Dr. Rajneesh in January, 2021 and all the necessary clearances were already obtained. The construction work of the Project was started in January, 2021. Local residents raised their objection from time to time mainly on the issue of irrigation water. Micro Hydro Electric Power Generation Pvt. Ltd. had given written assurance to the local residence to redress their problem of irrigation water.


Addl. District Magistrate
Mandi Dist. Mandi (H.P.)

But some people always try to obstruct the Project work and manhandling was also done with Project staff. Due to this scuffle FIR was also registered in Janjehli Police station and a criminal case has been filed in H.P High Court too. Further he stated that the meeting of Muhal Sabha was actually held on dated 02-08-2016 but signature of some people were obtained by sending the proceeding register to their houses because, its practically difficult to assemble all the people at one place as per required quorum. He said that the negotiation was held between company and local residents in the presence of Sub Divisional Magistrate Thunag in 2020 and local residents gave their consent. Further, a meeting was held with Divisional Forest Officer Nachan on dated 08-06-2021 in which people gave their consent.


 Addl. District Magistrate
 Mandi Distt. Mandi

FINDINGS BASED ON VISUAL ANALYSIS OF SIGNATURES: -

After recording the statements of 99 persons out of 171 persons, I have done visual analysis (Annexure-VI) of their signatures on the statement and impugned proceeding of muhal Sabha dated 02-08-2016 (Annexure-A). The key findings are as under: -

1. 60 persons have stated that they were not present in the meeting of muhal Sabha Surah dated 02-08-2016. Out of these 60 persons, the signatures of only 2 persons are matched and minor differences are

issued by
 Power

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of rest of the 53 persons are not matched.

2. 39 persons have stated that they were present in the meeting of muhal Sabha Surah dated 02-08-2016. Out of these 39 persons, the signatures of only 1 person is matched and minor differences are noticed in the signatures of 7 persons. The signatures of rest of the 31 persons are not matched.

3. It is worth mentioning here that out of 14 FRC, members, 4 members have stated that the alleged muhal Sabha meeting was conducted on dated 02-08-2016 whereas 10 FRC members have denied this fact.

4. Many people have stated that initially all the people were agreed on construction of this project on the condition of provision for road connectivity, irrigation water and other facilities, but now they are objecting to it. This is an important fact as people have raised their objections after 5 years and possibility of change in decision cannot be ruled out in the course of time due to the changed circumstances.



Addl. District Magistrate
Mandi Distt. Mandi (H.P.)

Distortion in signatures with the passage of time is a common phenomenon and minor changes or distortion can be more prominent especially when the signatory is a less educated and rustic person. In present case this aspect needs to be examined by experts only because through visual analysis we can

generalise the things but cannot draw 100% accurate results.

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6. There are strong possibilities that while issuing NOC, the proceeding register of Muhal Sabha was moved from house to house. This fact has been admitted by the General Manager of Micro Hydro Electric Power Generation Pvt. Ltd. as well. In addition to it we cannot rule out the possibilities that 1 person from a family signed on behalf of other family members as well. This might be the possible reason for not matching majority of the signatures. Nevertheless, the possibilities of fake signatures cannot be ruled out. But in order to prove this fact, matter should be referred to expert agencies.
7. Keeping in view the fact stated above it is very difficult to conclude whether the meeting of muhal Sabha was actually conducted or not. There are no concrete evidences to prove this fact as long time span of 5 years have been elapsed after this muhal Sabha meeting and right conclusion cannot be drawn purely on the basis of oral evidence.

Enquiry report is submitted for your kind perusal and further necessary action please.


(Ashwani Kumar, IBAS)
Addl. District Magistrate,
Mandi Distt. Mandi (H.P.)


Addl. District Magistrate,
Mandi Distt. Ma

Himachal Pradesh
Jal Shakti Vibhag

No. JSV Thunag-NGT-WA-2022

8870

Dated - 21/9/2022

To

✓
The Environmental Engineer,
HPPCB Mandi cum Nodal Officer
OA No. 428/2022

Subject: - Order dated 15.07.2022 passed by the Hon'ble NGT in Original Application No. 428/2022 titled Khushal Singh & Others V/s State of HP & Others.

Reference - Your office letter No PCB/RO Mandi/ (Loose File/ O A No 428/2022/Mandi/2022-2333-35 dt 23-08-2022

Please refer to the above Letter under reference on the subject mentioned above. The proposed Surah HEP (1.5 MW) is to be constructed on Jwal Khad near village Surah and detail of existing and proposed schemes pertaining to Jal Shakti Department is tabulated as below

Sr. No.	Name of Scheme	Type	Source	Discharge of Scheme	Remarks
1	Lift water supply scheme to Parwara, Tikkar, Bah etc (31°56'52.8"N 77°12'62.5"E)	Existing	Jawal Khad, near village Saran	9.44 LPS	Source of all scheme
2	Lift Irrigation Scheme Sunas in GP Saran (31°56'72.4"N 77°13'07.2"E)	Existing	Jawal Khad, near village Saran	5.80 LPS	is located upstream of trench weir of proposed Surah HEP
3	Lift water supply scheme to renovate old water supply schemes of GP Kandha Bagsaid, Saran and Murhag under ADB (31°56'59.1"N 77°12'92.0"E)	Proposed	Jawal Khad, near village Sunas	3.85 LPS	
4	Flow Irrigation Scheme to village Surah in GP Murhag (31°35'09.9"N 77°08'35.8"E)	Proposed	Jawal Khad, near village Undigad	2.10 LPS	

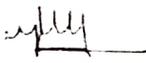
In this regard, as per the directions issued by the worthy Deputy Commissioner during the joint inspection on 12/08/2022. The point wise reply pertaining is as under

- 1. Source of Irrigation Water:** - Two nos. irrigation schemes (one no. existing and one no. proposed) are based on Jwal Khad. The existing scheme **LIS Sunas** having water requirement of 5.80 LPS to irrigate 20.21 Hectare area. One number Irrigation scheme FIS to Surah has been proposed for water requirement of 2.10 LPS which will irrigate the CCA 8.80 Hect.
- 2. Source of Drinking Water:** - There are two nos. of water supply schemes (1 no. existing and one no. proposed). The existing scheme LWSS Parwara is presently running to meet water requirement of 9.44 LPS, whereas the proposed water supply scheme mentioned at Lift water supply scheme to renovate old water supply schemes

of GP Kandha Bagsaid, Saran and Murhag under ADB has been designed for water requirement of 3.85 LPS. from Jawal Khad.

3. **Number of Kuhls along with location and its command area and number of water users:** - Except for irrigation and water supply schemes mentioned in the reply of point No. 1 and 2, no other kuhl(s), existing if any, pertain to Jal Shakti Department
4. **Analysis of the irrigation water requirement of the farmer, during different season and availability of water in the stream/ Khad:** - The total designed irrigation water requirement of both schemes (one existing and one proposed) during peak season is 7.90 LPS (5.80LPS+2.10 LPS)
5. **Analysis of proposed lift irrigation scheme vis some vis proposed hydro Project**
- As mentioned above the sources of proposed irrigation schemes tapped from Jawal Khad is located upstream of trench weir of proposed Surah HEP.
6. **Details of water supply schemes likely to be affected due to the project:** - As mentioned above the sources of proposed and existing water supply schemes tapped from Jawal Khad are located upstream of trench weir of proposed Surah HEP. However One no. spring source of the scheme (31°35'39.2"N 77°08'50.8"E) **WSS Surah Salveen** which provides water to habitant of village Khamrada is likely to be affected during construction of the tunnel, as inlet side of the tunnel (Portal) (31°35'39"N 77°08'49"E) of this project is approx. 20 mtrs. range of the source

The Plan of the existing and proposed schemes and copy of NOC issued by JSV is enclosed for ready reference.


 Executive Engineer,
 Jal Shakti Division Thunag,
 Dist. Mandi (H.P.)



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Department of Agriculture,
Office of the Deputy Director of Agriculture,
Mandi, Distt Mandi, HP

Annexure - XIV
75
Azadi Ka
Amrit Mahotsav

No. Agr. MND /F(7)/HQ/2020-21-7398

Dated - 06.09.2022

To

✓ The Environmental Engineer,
HPSPCB, 1st Floor, Legend Building,
Opp. Dev Bhoomi Hyundai, VPO Gutkar,
Tehsil Balh, Distt Mandi, HP

Subject: Order dated 15.07.2022 passed by the Hon'ble NGT in original Application No. 428/2022 titled Khushal Singh & Others V/s State of HP & others.

Sir,

Kindly refer to your office letter No. PCB/RO Mandi / (loose file // O.A. 428 / 2022 / Mandi / 2344-46 dated 23.08.2022 on the subject cited above.

In this context. The desired information regarding Surah village is given as below:

1. Total No. of farmers: 60 nos. (Surah – 40 nos, Khamrara – 12 nos and Sakaran – 8 nos)
2. Total cultivated land: 183.53 ha (Cultivated – 46.38 ha and uncultivated land – 137.15 ha)
3. Types of crops grown : Wheat, maize, Potato, Cabbage, Beans, Peas
4. Cropping pattern: Maize – Wheat - Vegetables
5. Requirements of irrigation water during different seasons / months: Irrigation water is required three times a month during Kharif and two times a month during Rabi season till the maturity of crop.
6. Sources of irrigation water: Nallah – Jaggar Nallah, Suketi Nallah and tikker Nallah.

This for favour of information and necessary action please.

Yours faithfully,

Deputy Director of Agriculture,
Mandi, Distt Mandi, HP.

No. DDH(M)5-54/2018(MIDH)-(Misc.) - 3293
 O/o Deputy Director Horticulture,
 Mandi, Distt. Mandi, (H.P.)

From :

Deputy Director Horticulture,
 Mandi, Distt. Mandi, (H.P.)

To

Atul Parmar,
 Environmental Engineer, HPPCB Mandi
 Cum Nodal Officer in OA No 428/2022
 H.P. State Pollution Control Board Regional Office Mandi
 1st Floor legend building opposite- Dev Bhumi Hyundai VPO Gutkar
 Tehsil Balh Distt. Mandi (H.P.)
 Dated Mandi, the 13/9/22

Subject:-

Order dated 15.07.2022 passed by the Hon'ble NGT in original
 Application No. 428/2022 titled Khushal Singh & Others V/s State of
 HP & Others.

Sir,

Kindly refer to your office letter no. PCB/RO Mandi/(Loose File/O.A. No. 428 2022/Mandi/2022-2347-49 Dated 23.08.2022 regarding compliance to the orders passed by the Hon'ble NGT a joint inspection of the site for the proposed Surah HEP (1.5MW) and consultative stakeholder meeting was held by the Joint committee under the chairmanship of Worthy Deputy Commissioner Mandi distt. Mandi dated 12.08.2022 on the subject cited as above.

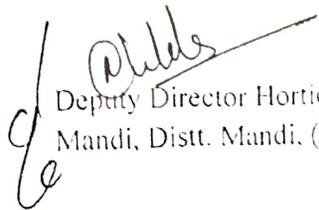
In this context, the required information assessed by this office is as under is hereby enclosed.

1	Total No. of Farmers/ orchardists assessed	93670 Nos
2	Total cultivated area till date assessed	38432 hec. (384hec. Irrigated & 38047 non irrigated)
3	Types of crops grown and cropping pattern	Annexure attached with the letter and for the cropping patterns new techniques are being developed by the departments, like small spacing, high density for development of orchards in small space land for high breeding varieties which giving maximum production of fruits.
4	Requirement of irrigation water during different seasons/months.	Hard need of irrigation water during different seasons/months for the crops.
5	Sources of irrigation water.	Limited Nos of water sources provided by the deparment like Tanks in RKVY and tubewells in very limited Nos and now recently work in progress under water users association under Project HPHDP.

This is for your kind information and necessary action please.

Encl- As above 6 No.

Yours faithfully,


 Deputy Director Horticulture,
 Mandi, Distt. Mandi, (H.P.)


 DDH

From No. Rev/SDM-TNG (Misc) 24/2020-2451-52

To Sub Divisional Officer (Civil)
Thunag Distt. Mandi (H.P)

Environmental Engineer,
Himachal Pradesh Pollution Control Board
Mandi, District Mandi (HP).
(Regional Office Mandi, 1st Floor, legend Building Opposite Dev Bhoomi Hyundai,
VPO Gutkar, Tehsil Balh, District Mandi HP).

Dated: 26-08-2022.

Subject: Order dated 15-07-2022 passed by the Hon'ble NGT in Original Application NO. 428/2022 titled as Khushal Singh & Others Vs State of HP & Others.

Sir,

Kindly refer to your office letter no. PCB/RO Mandi/(Loose File/ O.A. No 428/2022/Mandi/2022-2353-55 dated 23-08-2022 on the above cited subject. In this context the matter was inquired through Tehsildar Thunag, Distt. Mandi HP. On the basis of report of Tehsildar Thunag the detail of water mills along the downstream of site for the proposed (1.5 MW) HEP Project Surah, Tehsil Thunag, Distt. Mandi (HP) is as under:

There are total 11 water mills in Surah Khad along the downstream of 1.5 MW HEP Surah in Tehsil Thunag, out of these only 02 are in working condition & are currently in use, while the rest of 09 are non functional & not in use. Report is submitted in favour of information and further necessary action.

Encl.

Yours faithfully,

Sub Divisional Officer (Civil)
Thunag, District Mandi (HP).

Dated: 26-08-2022

Endst. No. as above. 2451-52

Copy forwarded to Deputy Commissioner, Mandi District Mandi (HP) for information and necessary action please.

Sub Divisional Officer (Civil)
Thunag, District Mandi (HP).